

The House reassembled after lunch at half past two of the clock, THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN) in the Chair.

THE VICE CHAIRMAN (SHRI AKBAR ALI KHAN) : Mr. Thomas, Deputy Minister of Agriculture, will place a statement on sugar on the Table of the House.

STATEMENT *RE* PROBLEMS RELATING TO SUGAR, GUR AND SUGARCANE

THE DEPUTY MINISTER IN THE MINISTRY OF FOOD AND AGRICULTURE (SHRI A. M. THOMAS): With your kind permission, Sir, I beg to place a statement on the Table of the Sabha on problems relating to sugar, gur and sugarcane. [*See* Appendix XLV, Annexure No. 4].

**THE TEXTILES COMMITTEE BILL, —
*Continued 1963***

SHRI SURESH J. DESAI (Gujarat): Mr. Vicei Chairman, Sir, I welcome the Textiles Committee Bill which is before the House. I wish the Bill had been brought before the House much earlier. It is a simple Bill but a very important Bill. The Bill seeks to set up a Committee to enforce quality control over textile goods and textile machinery. It seeks to replace the old committee which was set up under the Cotton Textiles Fund Ordinance, 1944. The old committee had only limited powers. Its jurisdiction extended only to cotton textile goods while the jurisdiction of the new Committee will extend to cotton, silk, wool, art silk and other fibres also. The old committee has been doing rather commendable work. But the new Committee's functions are very wide, and it is very desirable that a Committee of the sort envisaged in the Bill is set up.

Sir, in our exports cotton textiles play a very important

part. Unfortunately, for the last few years cotton textile exports have been declining. Last year was rather a very bad year. On the whole our exports are coming up very well under the able guidance of our Minister of International Trade. Unfortunately, last year, that is, 1962, the cotton textile exports declined to a very large extent. The actual exports last year were 529.93 million metres, 8.9 per cent, lower than the exports in 1961 which were 581.98 million metres. The 1962 figure was the lowest figure in the last twelve years. Of course, this year things are improving and We hope to export more this year.

In 1962, that is, last year we exported only 11.62 per cent, of our total cotton textile production. Sir, there are various reasons why our exports declined last year. For instance, as the hon. Minister said, a number of developing countries have come up with new textile mills. Naturally they would like to protect their own industry and would not allow imports into their country.

Secondly, our textile manufacturers also have been less export-conscious than they should have been. They find out a number of excuses. The internal prices are quite high and it pays them always to sell their goods within the country rather than take risks of exporting goods to foreign countries. There have been some other factors also. In 1959 the monsoon was bad and the cotton production was also less than what it was expected to be. In 1960 also the monsoon was bad and the cotton production was less than what was expected. Now, cotton forms something like 40 per cent, of the price of manufactured goods here. And when the cotton prices went up and we had to import cotton under the D.L.F. 480 scheme from America, na-naturally our prices shot high. And that is why we were at a disadvantage in the export market

[Shri Suresh J. Desai.]

There are a number of other reasons also for our declining exports last year. Of course, as I said, this year's exports are coming up again. But last year the exports were bad. One of the reasons why our exports declined was that the quality of our goods that were exported was very inferior, and very often the quality does not conform to the quality which we invoice for. These things were pretty bad about a few years back. Things are improving now; we are improving the quality and the sort of thing which was going on, namely, exporting inferior quality goods than what was invoiced for, that is now being gradually remedied. Things are now earning up. But at the same time proper inspection and check on quality has been absolutely necessary.

Sir, we are being gradually driven out of the export market by Japan, Hong Kong and other countries. We are at a disadvantage in two ways. Firstly, we cannot compete at the prices which they offer. Secondly, our quality is inferior compared to the quality of goods which Japan or Hong Kong exports. We have yet to establish an image of Indian textile goods in the foreign countries so that the people may be prepared to pay even a higher price and go in for Indian goods. In fact, before the War, Japan had only the advantage of prices. But now, after the War, Japan has been very conscious of quality control. All goods that are exported from Japan must strictly conform to certain standard specifications which have been laid down. Hong Kong also is doing the same thing. In fact, most of the countries which export textile goods and countries which export other goods—they all conform to certain standard specifications. In India, unfortunately, we have not been able to do so to any large extent. Now, to a certain extent we have also commenced doing that. So this particular Bill is a step in the right direction. It will go a long way in raising standards

of specifications and in enforcing them so that our exports will be helped.

Coming to the provisions of the Bill as such, there are only four important clauses in this Bill. Clause 3-deals with the formation of the Textile Committee. I wish it should have been mentioned in the Bill as to what is the minimum or the maximum strength of the Committee. It does not mention that. It only says that three Government officials will be there. The Chairman will be nominated by the Government. The Textile Commissioner will be the *ex-officio* Vice-Chairman of the Committee and the Joint Secretary to the Government of India will be appointed by the Government *ex-officio*. These three will be the official members. Who the other members may be it is not mentioned except that.

"Such other members as the Central Government may think fit to appoint who, in the opinion of that Government have special knowledge or practical experience in matters relating to the textile industry and trade and the manufacture of textile machinery."

Here I would suggest that in India now we have a number of technicians also, especially in the textile industry, who are very well-versed in the textile trade and textile manufacture. It is no use merely appointing some big businessmen on this Committee. We should go in more for technicians also who will be really helpful to the Government on this committee. In India, unfortunately, technicians are not given as much importance as they are given in other foreign countries.

Sir, the technological revolution, which is taking place in a number of countries now, depends largely on technicians. There, technicians are given a lot of importance. Especially in America they are considered equals to the big businessmen or the big financiers who finance the industry. But in India, unfortunately, technicians are

given rather a low place. They are considered to be nothing better than «employee» or subordinates. They have no voice in running the industry. One of the giant corporations of the world, Messrs. Unilevers, have on their Board a number of technicians who are not interested in the distribution of dividend, but who are interested in running and expanding the industry for the benefit of the country. Similarly, Imperial Chemicals, the Monsanto Chemicals, Dupont of America, all these big corporations have a number of eminent technicians on their Board. But, unfortunately, in India technicians are not given importance which should be given to them. That is why I suggest to the hon. Minister that on this Committee, which will be serving as a sort of watchdog over the textile industry, the technicians and not merely the businessmen should be given due representation and their voice should count. That is my suggestion about this Committee. Then I go to clause 4 which defines the functions of this Committee. Clause 4 gives very wide functions to the Committee. I would specially refer to clause 4(2) (a) which says:

"The Committee will undertake, assist and encourage scientific, technological and economic research in textile industry and textile machinery".

We have already got three research institutions, one at Ahmedabad, one at Bombay and another at Coimbatore. These three institutions are really doing good work and I do not know if this Committee would like to duplicate the work of these institutions or would like to help the work of these institutions because it is no use the Government spending money for research when the industry has already set up these institutions which are doing good work.

What is more necessary today is that in the whole textile trade and textile manufacturing business, especially in the fibre manufacturing,

where so many new processes are coming up, the knowledge that is gained by research should be made available to the manufacturers here. That is more necessary. Whatever researches are made in our own research institutions in textiles, that process and the processes which are evolved especially in fibre manufacturing by other countries should be made available to the smaller and bigger manufacturers here because this is a highly competitive market—the textile market—and internationally too it will be very highly competitive, and if we want to maintain our textile imports in the international market, then we have to take to the new processes which are being daily evolved in the Western countries and in a number of other foreign countries like Japan and in our own institutions also. Our institutions are also doing good work but the processes which are evolved should be made available. I wish that this Committee should set up a Standing Committee especially with the purpose of making available the fruits of research to our industry, to the smaller manufacturer and the bigger manufacturer here.

Clause 4(2) (b) says:

"This Committee will promote export of textiles and textile machinery and carry on propaganda for that purpose."

This is rather a wide task because there is the Export Promotion Council also. There are so many other bodies like the Handloom Board, the Silk Board and the Handicrafts Board, etc. I do not know if this Committee will duplicate their work or there will be overlapping, in the functioning of this Committee, with the various Boards which are already there. The implementation machinery which is mentioned in this Bill hardly provides for this Committee to undertake this work of promotion of exports. These are rather too wide functions. I am not against giving functions to this Committee. I would like to make this a very powerful Committee with very large functions

[Shri Suresh J. Desai.]

but at the same time the implementation machinery which has been provided in this Bill does not warrant all these wide powers to be given because these powers may remain on paper only and may not be implemented. There may be some overlapping also with the functioning of the Central Silk Board, the Export Promotion Council and other organisations which are already there.

I will go to clause 4(2) (i) which mentions that this Committee will:

"advise on all matters relating to the development of textile industry and the production of textile machinery."

It is not "mentioned whom it will advise, whether it will advise the Government or the industry. Suppose it advises both the Government and the industry, then also, is it going to be some advisory body to the whole textile industry or is it merely going to be a Committee to ensure better standards of textile goods and textile machinery? What is the specific function of this Committee which we are considering here which will be set up? These are rather very wide powers. I am not against wide powers being given to this Committee but at the same time there should be an implementing machinery provided in this Bill which would ensure that these powers are duly exercised by the Committee.

Then I go to clause 11 which is also another important clause because that provides for inspection. It says:

"The Committee may, on application made to it or otherwise, direct an officer specially -authorised in that behalf to examine the quality of textiles or the suitability of textile machinery...."

I do not know why it has been kept as 'on application made to it'. The Committee should take the initiative ,

themselves. They should themselves take the initiative and examine the machinery and the cotton textile fabrics that are manufactured from time to time all over the country. They should set up an inspectorate and a series of inspectors who can go and inspect. The clause 'on application made' makes this clause an insipid one. This clause is a good one but it is completely insipid because it is mentioned here as 'on application made'. Secondly, after this inspector or the person duly authorised to inspect makes a report to the Committee what happens?

"On receipt of the report referred to in sub-section (1), the Committee may tender such advice, as it may deem fit, to the manufacturer of textiles, the manufacturer of" textile machinery and the applicant."

That is all. After all the process of inspection has been done, the Committee will just tender advice to the manufacturer, nothing more. There is no clause here for enforcement. There is no provision for enforcement of what the Committee will think fit to do. Just the Committee will advise. It will send somebody to inspect. The inspector will report and this Committee will advise.

I will tell you what happens especially in the dyeing process. Many handloom products which we are exporting suffer from the defect that the dyeing process is very defective and that is why the colours are not fast and we are losing market on that account also. So also in Khaddar, fast colours are not there. In other textiles also the colours are not fast. There are a number of dyeing processes, technical, scientific processes which will give fast colouring. Suppose, some manufacturers are not following what this Committee will advise, suppose they are advised to follow a particular process so that the colour will be fast so that our export market will be promoted, and they go

on dyeing in the old process and the goods are manufactured, after the goods are manufactured nobody will know whether the colours are fast or not immediately. But when the process takes place and if he does not follow the correct advice he can be compelled to follow the particular process. In that way only we can ensure that the advice is carried out.

The whole clause 11 is a good clause. It is made insipid, Completely weak, because there is *no* provision for implementation of what the Committee thinks after the inspector's report is received. I wish very much that this important Bill should have been referred to a Select Committee so that all these amendments could have been made and this Bill could have been made a really effective Bill. There is no enforcement clause in it.

Clause 17 is another important one which gives power to prohibit exports and internal marketing of textiles and textile machinery. This is a good clause because all the manufactured goods and textile machinery will be inspected and there is an enforcement clause also to it but here there is another defect which I cannot understand. It is stated in this clause:

"Where the Committee has established, adopted or recognised standard specifications for textiles either for internal consumption or for the purpose of export or has established, adopted or recognised standard type of textile machinery and *on* the recommendation made to it in this behalf the Central Government is of opinion...."

But who is to make the recommendation? Will the Textile Committee make the recommendation or will somebody else make the recommendation? It is not clear who is to make the recommendation. The words are:

"and on the recommendation made to it in this behalf, the Central Government is of opinion"

But it is not mentioned whether it is the function of the Textiles Committee to make the recommendation. If the Committee is to make the recommendation then the words must be "by it" and not "to it". As it is, it is left rather vague as to who is to make the recommendation. The Textiles Committee may say that it is none of their business to make recommendations. The other people will say that it is not their business to make recommendations. Somebody must make the recommendation and the statute as such should be clear.

SHRI MANUBHAI SHAH: If the hon. Member will read the whole paragraph, it will be clear that the Committee will make the recommendation. We have not repeated the word. The Committee is the only competent body to do it.

THE VICE CHAIRMAN (SHRI AKBAR AN KHAN): So you say that there is no ambiguity or vagueness.

SHRI MANUBHAI SHAH: We could add the word, but the legal sense is absolutely clear even as it is.

SHRI SURESH J. DESAI: This is a bit vague, I think. This particular clause is a good clause. But the whole Bill seems to have been hurriedly drafted. That is my impression after reading the whole Bill and at certain places a kind of lacunae occur.

Clause 22 says that the powers to make rules will be given to the Government. The Government will make the rules about the mode of inspection by the Committee and the manner in which samples may be taken by it. I hope that the Government will make rules regarding inspection and so on, as practicable as possible, because very often it happens that the modes of inspection and the rules are all so complicated that these things go to hamper the work of

[Shri Suresh J. Desai.]

inspection. I want this Committee to be a powerful committee and I want that it should be able to go on inspecting the goods manufactured so that the standard specifications are
'observed and our export markets are
'developed.

Another thing that I want to point -out is this. It is a good thing that this Bill seeks to lay down the standard specifications for internal consumption goods also and not only for the exported goods. This is indeed a good provision because our own consumers when they pay the full price, there is no reason why they should be cheated and be given an inferior quality cloth. This is really a very desirable provision and it is something of a new departure for which we should compliment the hon. Minister. He has done well to say that goods for internal consumption also should conform to certain standard specifications.

Another welcome thing about this Bill is that it provides that the textile machinery will also have to conform to certain standard specifications. We are now manufacturing a large volume of textile machineries. In fact, we can manufacture a whole textile mill in this country and we can export a complete textile mill. But we are not doing that now because of the large internal demand. And so we are not in a position now to export a complete textile mill, though if we wanted, we could do it, and I also think that within a few years we shall be able to do so. Therefore, it is absolutely necessary that at this juncture, the textile machinery manufactured in this country also should conform to certain standard specifications, because only then can the export market for our textile machineries also develop satisfactorily.

The principle underlying this Bill is a very commendable one and I welcome it and I think no section of this

House will have any dispute about the principle underlying this Bill. I hope it will be welcome by all sections of the House. With these words, Sir, I support the Bill.

SHRI KRISHNA CHANDRA (Uttar Pradesh): Mr. Vice-Chairman, I rise to give my support to this Bill. As has been stated by the hon. Minister while making his motion for consideration of the Bill, it is an enabling measure, a Bill to replace an Ordinance which was already there in existence and which was being enforced by an Act of Parliament. The Textile Fund Committee was in existence and it is still in existence and it has been working. This Bill gives wider powers to this Textile Fund Committee which has already been in existence and the scope of its working is to be extended. So, I say this Bill is one of the measures which the hon. Minister of International Trade is bringing in order to boost up the export trade of this country. This he has been continuously trying to do and here I would like to pay my tribute to the hon. Minister for his commendable work in making every effort to boost our exports from this country.

The Bill has a very wide scope and within its ambit, since the word "textile" has been defined to mean—

"any fabric or cloth or yarn made wholly or in part of Cotton, or wool or silk or artificial silk or other fibre;"

every kind of cloth and every kind of yarn can be brought. A committee with the name Textiles Committee will be constituted under the provisions of this Bill, and this Textiles Committee will have powers to visit and inspect mills, to see the working processes there, to find out the defect* and to suggest standards and specifications to the Central Government so that certain instructions are issued for the production of cloth of those standard specifications. I believe that the Government will not, just on the

passing of this measure, begin to take action against all kinds of cloth, and all kinds of yarn that are manufactured in this country, either by small factories or by big factories, by power-looms or by persons with a small number of powerlooms or even by handlooms. Otherwise, with the definition 'of "textile" as it is and the Bill as it has been drafted, every factory, big or small, and even power-looms, small powerlooms weavers' co-operatives running only 5 or 4 or 3 powerlooms and even handlooms, can come within the ambit of the provisions of this Bill. I hope it is not the objective of the Government to extend the provisions of this Bill to all these petty factory people or to these handloom people.

Sir, I find that in this Bill it is not only cloth or the textile products meant for export that have to conform to certain standard specifications and quality mark, but also textile goods meant for internal consumption are also brought within the ambit of this measure. This is very necessary because, as has been observed by the previous speaker—Shri Suresh Desai—our textile trade has been going down and this year it has been the lowest. And one of the reasons for this fall has been that our textile manufacturers are not very anxious to export their goods since they find a very good and very welcome internal market here which gives them good prices. So it is very proper that in

this Bill the Government has laid down that the cloth or

textiles meant for internal consumption will also have to strictly conform to standard specifications and quality mark. If this would not have been covered in this Bill, this lacuna would have enabled the textile manufacturers to manufacture cloth more for internal consumption than for export. Even now they want that most of their cloth must sell inside the country and bring them good prices and thus may not put them to export risk. So from this point of view this is a very healthy provision that interns RSD.—5

nal consumption has also been brought within the ambit of this Bill.

Now, the hon. Mr. Desai has made certain observations in regard to the powers of this Committee and the functions of this Committee, that they have not been denned properly. I also agree with him that they have not been properly specified; who is to report, who is to make recommendations, to whom the recommendations are to be made, but I hope this law will enable the Government to make the necessary rules and to give necessary instructions as to how these things have to be carried on, how these things have to be done. The Government has got the powers to issue instructions. The Committee has got the power to frame regulations. So whenever any standard is laid down by this Textile Committee for a textile product, that standard will have to be notified. I feel it is necessary to do so; it will have to be notified; the trade mark, the specification, the standard, etc, will have to be notified and then the other textile manufacturers will be bound to conform to that standard. That is the impression which I have got from a reading of this Bill that the Government will lay down standards, will fix certain standards, and will notify these standards and those standards will be binding upon all the manufacturers of textiles and those manufacturers who contravene those standards, who do not produce or manufacture their cloth according to those standards, will become liable to punishment. There is provision in this Bill that they will be prosecuted and punished with imprisonment and/or fine. And it has also been laid down—and the Bill is quite strict in this respect—that for the second or third offence there will be a minimum punishment of three months' imprisonment. The Bill, in order to carry out its objective, is quite stiff and if it is carried out fully, we can achieve the objective with which this Bill has been brought forward and placed be-

[Shri Suresh J. Desai.] fore this House for consideration and passing. I hope that the hon. Minister will soon, after the passing of this Bill, constitute this Textile Committee.

There is one more thing about this Textile Committee. The hon. Mr. Desai said that the constitution of this Committee is very loose. Certainly it is loose. Everything depends upon the Government. The hon. Minister may put any number of members but I find that in the rules—the Bill gives power to the Government to make rules—the Government shall specify the number of members who will constitute the Committee. So that it will remove to some extent the lacuna but it would have been better if in this Bill itself the maximum strength of the Committee had been laid down. In this connection, while Government officials on the Committee will look with equal favour or disfavour upon all the factories but when factory-owners are taken, when industrialists are taken, especially those who are manufacturing textiles, when they are taken in quite a good number, the Government should take special care to take in small-scale manufacturers also in this Committee so that they might be able to guard the interests of the small-scale manufacturers against the interests of the big factories. With these observations I again support this Bill.

SHRI P. K. KUMARAN (Andhra Pradesh): Mr. Vice-Chairman, Sir, in the morning while introducing the Bill the hon. Minister painted a very promising picture of the textile industry and also declared that the targets that the country had set before itself would be achieved in a short time. It is a very good thing and I hope we will achieve the targets although our experience has been that we always fall far short of the targets set for our development. Even otherwise the textile industry is a very big industry in this country and that industry now employs more than ten lakh workers. Now the pattern is, this industry is very highly concentrated in a few

centres. I wish the Government takes steps to see, while granting new licences for expansion as well as for starting new factories, that they are granted in such a way that each district in India has one textile factory. I would like the present high concentration in Ahmedabad and Bombay if possible to be shifted to other convenient centres so that this industry could be dispersed in an equitable way throughout the country.

Now, this industry has been exporting to foreign countries. Of late, during the last one or two years, I think the export has fallen to a certain extent although of late it has been again looking up, I understand. As the Minister has stated in his introductory speech a number of countries have become free and they naturally try to industrialise their country and the first industry they take up is, of course, textiles. In this context, not only for textiles, but there will be an increasing demand for textile machinery also and it is very correct that the Government should bring the textile machinery also within the purview of the Bill. He stated that we are now manufacturing nearly 50 per cent, of our requirements as far as textile machinery is concerned. In Bombay, textile engineering has developed to a very high degree. We should develop that further so that we can export a complete mill to any country that may require it, whichever under-developed country in Asia or Africa whom we think it necessary to help develop.

Although our industrialists have been making huge profits, they are guilty of a crime in that they have neglected research with regard to the quality of the textiles as also with regard to improving the machinery. Of course there are one or two Research Institutes in Ahmedabad and Bombay and I think there is one in Coimbatore also but there should be more research stations. Well equipped and fully-developed research

institutions should be opened on a regional basis throughout India where the industry could be helped by developing machinery to a very high order.

Coming to the Bill, I am very unhappy about clause 3. It is very difficult to support the clause as it stands now. Here the constitution of the Committee is left to the sweet will of officialdom. The Minister has, of course, promised that they will nominate highly qualified technical personnel to the Committee. That may be so. But I would like it to be provided in the body of the Bill itself. The interests to be represented, the mode of selection of such people, all these things should be properly mentioned in the body of the Bill itself. So, instead of rushing through the Bill I would like it to be referred to a Select Committee so that these things can be regularised. Nearly ten lakhs of workers are employed in this industry and there should be representation for the trade unions or the workers and they should have a say. As practical people they will be in a better position to judge the quality of textiles produced and their help should be sought in this respect. I hope the Minister will keep this in view while constituting the Committee.

It is because of the failure of the textile magnates to conform to the quality of textiles promised to foreign countries, I think, that we are unable to withstand competition from Japan and of late, of course, very severe competition from China also. It is these growing countries which are ousting us from our traditional markets. In certain respects our people have failed to conform to the business ethics while dealing with foreign countries. In certain cases, I think, they have not been very anxious to export our textiles because they have got a very good internal market. They are in a position to increase prices whenever they want. A very good profit is always guaranteed to them,

whether they export the goods or not. Of late, I think—I see in the papers—they are even clamouring for a further rise in the price of cloth. This should never be tolerated. Their profit margin is very high. On the other hand, while improving the quality of textiles, we should see that high quality textiles are made available to the people of India at a cheaper rate, so that millions of Indians can have better clothing facilities. Anyway, the losing of the foreign market has made the Government wake up to the realities of the situation and it is a good thing that the Bill has been brought forward for setting up a Committee. As far as the aim of the Committee is concerned, it is a very laudable one. We should support the Government and also see that the reputation in foreign countries, as well as among the consumers internally, of our products is kept at a very high level. I hope the new Committee will be able to do it. Of course, there are other aspects of the Bill and many hon. Members have pointed out the defects therein. Those things have to be taken into consideration.

With these observations I support the Bill.

SHRI BABUBHAI M. CHINAI (Maharashtra) | Mr. Vice-Chairman, I rise to support the Textiles Committee Bill. In fact, I feel that the Bill has come rather too late in the day. It is an overdue measure. If we are to save ourselves from being ousted from foreign countries, it is absolutely necessary that the products that we manufacture should be of standard quality. Therefore, in order to ensure the standard quality of goods this Bill has been brought forward.

[THE DEPUTY CHAIRMAN in the Chair]

At least there should be some irreducible minimum quality.

At present the Cotton Textiles Fund Committee is carrying out inspection

[Shri Babubhai M. Chinai.] of cotton textiles in respect of yarn and fabrics meant for exports under the ITEX and FACTUAL inspection schemes. These inspection schemes are purely voluntary in nature. The quantity being inspected currently is of the order of about 16 per cent, of our total production for export. The Cotton Textiles Fund Committee has also introduced an ad hoc survey inspection scheme whereby the quality of exporting mills products will be inspected on a random basis. It has also operative quality marking schemes on behalf of the All-India Handloom Board by inspection and certification of handloom textiles • meant for exports. This scheme is also of a voluntary nature. But with the advent of the export control order pertaining to 'Bleeding Madras' since 1960 and the 'Etawah Bed Spread' since March 1963, these two items are subject to compulsory inspection. In fact, quality control and pre-shipment inspection of 'Bleeding Madras' has enhanced the reputation of our products in foreign countries,

Art silk products are also inspected in large quantities for the purpose of granting import entitlements and incentives. Compulsory inspection and certification of art silk fabrics meant for exports, is being carried out by the Textile Commissioner's Office. The Central Silk Board is at present carrying out inspection of pure silk fabrics. In the meanwhile, it is proposed that the Central Inspection Agency of the Cotton Textiles Fund Committee should take over the responsibility of inspecting rayon and art silk.

The present Bill seeks to reconstitute the Cotton Textiles Fund Committee and enlarge its powers. At present the functions of the Cotton Textiles Fund Committee have been restricted to cloth and yarn only. The Bill empowers the Committee to ensure the quality of all textiles, whether made wholly or partly of cotton, wool, silk, artificial silk or fibre. It

also proposes to entrust the Committee with the work of inspection of indigenous textiles machinery and stores. The main objective is to ensure standard qualities of textiles for internal markets and for export purposes and the manufacture and use of a standard type of textile machinery.

I personally feel, Madam, that this is a very good beginning because, as the hon. Minister has said, we have been manufacturing 60 per cent, of our requirements of textiles machinery. If we want to have a hold or footing in the export market for our textiles machinery, it is absolutely necessary that we should produce machinery at least of a certain minimum standard quality, so that we may be able to face competition both in respect of price and quality. There is no doubt that the objective is quite laudable. However, adequate precautions should be taken to see that the objectives are not defeated due to either defect in execution or misuse of powers. We have a dearth of trained personnel and, therefore, I would suggest that the Government should take necessary precautions to see that the affairs of inspection are in the hands of trained personnel, so that they may not be misused or there may not be unnecessary harassment.

It is also not clear from the Bill whether an element of compulsion is intended to be introduced by the proposed Textiles Committee at all levels. I am not one of those who would say that there should not be an element of compulsion. After all, if we want to produce certain standard goods, we will have to compel the manufacturer to come up to the standard. Therefore, there should be no objection to such compulsion which brings a good and fair name to the country. It is necessary to note in this connection that foreign buyers demand supplies of cloth and yarn according to their specifications and they may not favour purchasing of goods

inspected by an authority set up by Government. At the same time, if it is a uniform policy, I think a foreigner must not be reluctant to buy an item which has been specified and got cleared by inspection by a Government authority.

The question of quality control in a decentralised sector poses a large number of problems. This is chiefly because there is no standard of production in the decentralised sector. Each unit works with its own plan and generally speaking the production is determined by the nature of the demand. Moreover, they cater to individual needs. It is necessary to make it clear, therefore, what kind of quality control will be exercised on the particular type of cloth.

Clause 17 of the Bill authorises Government to prohibit the export and internal marketing of textiles and textile machinery if they do not conform to the standards laid down by the Committee. So far it is all right. But there is a provision which says that if any person contravenes the provision, he is punishable with imprisonment or fine or both. The provision of imprisonment, I personally feel, would be a little harsh, and I would request the Government to consider this. So far as the fine is concerned, it is all right, if the quality is not up to the standard for some reason or other. After all a machine or a human being is apt to make mistakes inadvertently, unknowingly, and therefore, putting a clause of imprisonment would be too harsh according to me.

Lastly, under the functions of the Committee, it is stated that the Committee may undertake, assist and encourage scientific technological and economic research in textile industry and textile machinery. As it has been very rightly pointed out, there are such research institutions in the country: one at Ahmedabad, namely, ATIRA; another is coming up at Bombay, and also at Kanpur.

SHRI AKJUN ARORA (Uttar Pradesh): It is not coming up so far. It is only going down.

SHRI BABUBHAI M. CHINAI: At Coimbatore it is already functioning. I feel that there should not be any overlapping of work which the Government intend to do in the institutions which have been working at present. I personally feel that there is need for many more such institutions in the country and we need not be satisfied with three or four. It should be in every nook and corner of the country so that we may be able to produce quality goods and stand in competition with other parts of the world. With fair name our goods will fetch better prices if we produce standard quality.

With these words, I support the Bill.

SHRI ARJUN ARORA: Madam Deputy Chairman, I welcome the Bill, and more than the Bill I welcome the comprehensive survey of the problems of the textile industry in the country given by the hon. Minister this morning. There is, of course, no denying the fact that this Bill is a Bill to help the textile industry.

SHRI BABUBHAI M. CHINAI.- Consumer also.

SHRI ARJUN ARORA: I know the industry thinks that way. There has been a famous American, Mr. Wilson, who was the Chairman of the General Motors. Then he became the War Minister or the Defence Minister whatever it was. He said: "What is good for General Motors is good for America"; So, I am sure the hon. Member from Bombay, the magnate who owns it, thinks that what is good for the industry is also good for the consumer. But the fact is that this Bill when enacted will help the textile industry primarily, and I am not sorry about it because the textile industry is still the biggest industry in the country which gives employment to 800,000

[Shri Arjun Arora.] people. I am not sorry about it. I am of course sorry that though the industry is expanding, the number of people employed in it is going down year by year. For that the labour cannot be blamed. Even in Ahmedabad, where labour is most highly organised even according to capitalist standards, where labour has a record of peaceful negotiation and where labour has settled almost every issue either through arbitration or adjudication, even in that ideal centre, Ahmedabad, the employment of labour in the textile industry has gone down in spite of expansion of the industry. The Working Group for the cotton textile industry which was headed by Mr. Joshi, the then Textile Commissioner, reported in 1960 that during the last five years between 1955 and 1960 the labour force in Ahmedabad had been reduced from 141,000 to 131,000. The actual reduction of labour force was 15,000 as an additional 4,000 were employed in new jobs resulting in a net reduction of 10,000 men. So, where nobody can even raise his little finger against labour and where industrial relations are most harmonious even according to a Committee headed by the Textile Commissioner, in spite of expansion, the employment of labour has come down. Now, this Bill will do nothing to check that sort of tendency. As a matter of fact this Bill will if at all help modernisation of the textile industry.

The modernisation of any industry or even the rehabilitation of an industry means that it would employ further rationalisation. The problem was gone into by the Indian Labour Conference as early as 1957, and in that year the Indian Labour Conference laid down certain standards for rationalisation. The first was that there should be no retrenchment or loss of earning of the existing employees, that is, the existing complement should be maintained barring cases of

natural separation or wastage. Secondly, they said that there should be "an equitable distribution of the gain" of rationalisation as between the community, the employer and the workers. Thirdly, there should be a proper assessment of workloads by experts mutually agreed upon and also suitable improvements in the working conditions. This was said in 1957 by a body which was not a labour forum but by the Indian Labour Conference, a tripartite body. In spite of that retrenchment has continued and continues. So while pleading for the modernisation of the textile industry, while accepting the need of rehabilitation of the industry which has at least a hundred mills where the machinery is in an extremely unsatisfactory condition, I would urge upon the Minister to insist that the principles of rationalisation agreed upon in the 15th Indian Labour Conference in Delhi are implemented both in letter and in spirit. The learned Minister is in a position to do so because wherever rehabilitation and modernisation of the textile industry is taking place, it is taking place because the Government and the agencies financed by the Government render help to the industry.

The net cost of modernisation, according to the industry a few years back, was estimated at Rs. 180 crores. The industry does not have Rs. 180 crores. The industry is frank enough to admit that it does not have it and it is the Government which through various agencies is financing the modernisation of the cotton textile industry. So, the hon. Minister is in a position to insist upon the industry to honour, both in spirit and in action, the commitments made by the industry itself at the 15th Indian Labour Conference. Unless that is done, even modernisation, even the installation of the latest machinery, will not produce goods of the highest quality.

Good industrial relations, harmony in industry and co-operation of labour, these are the pre-requisites of good quality products. This Bill concerns

with the end-product of the industry and the fact that the hon. Minister of International Trade is looking after the textile industry on behalf of the Government makes it obvious that the end-result is important. And the major task set by the Government before the textile industry is export and ever-increasing export. So, the quality of the end-product is most important and that quality can be ensured only if there is proper cooperation between labour and management. And proper co-operation between labour and management will come only if there is security of employment, only if labour feels that any improvement in machinery—even improvement in working conditions—will not mean less employment. If labour does not feel that there will be no co-operation.

The story of the modernisation of the cotton textile industry is a very important one. This industry had its field-day during the war and the postwar years. Our former rulers, the British, did many mistakes. One of them was that they repeatedly sent me to prison. But they did some wise things also, and one of them was that at the beginning of the Second World War, the Government issued a note of warning to the industrialists generally that they would find themselves in difficulty at the end of the war and that profits made during the war period should not be frittered away by large dividends being distributed to the shareholders. In spite of these warnings, it is regrettable to note that in many of the units of the textile industry, profits were not conserved for the future benefit of the industry and large dividends were declared during those years of abnormal profits. So, then the industry made abnormal profits and squandered them away and now, when the country's interests and the interests of the industry itself require modernisation of the industry, it is the Government which has to look after the interests of the industry. I wonder whether the Government is taking due care to ensure that the many advances made

by the Government for modernisation and for improvement in the industrial equipment are so spent that the Government will get the money back. I do hope that the hon. Minister is careful about that.

It is, of course, very interesting to find that it is the public money which is being used continuously for the improvement of the plants owned by the private sector. The protagonists of the private sector should make a note of it that in the year of grace 1963, the private sector is unable to finance its own rehabilitation in spite of the fact that when the workers claim a share in profits as bonus, the rehabilitation of the industry is considered as a prior charge. And our experience at Kanpur at least has been such that the counting of rehabilitation as a prior charge means a complete denial of bonus to the workers. It is a wonderful arrangement from the point of view of the industry, and I am sure that the Bonus Commission is doing something about it. The delay in the submission of its report is something which labour finds very unsatisfactory.

Madam, time and again there is a constant pressure on the Government from the industry for their illegitimate demand for an increase in the rates at which ex-mill prices are fixed. It is very interesting to find that the present ex-mill prices were some time back fixed by the industry itself. Government only approved of them. And now, there is a constant pressure for Government's agreement, for Government's approval, of the demand for higher prices. This House and the other hon. House and the country as a whole have been concerned over this rising spiral of prices and it is well known that a rising spiral of prices hits the poorer sections of our people. The Government should not agree to any demand for higher prices of cotton cloth in the country. As a matter of fact, the Government should declare from the house-top that it will not agree because what happens is that every time the various

[Shri Arjun Arora.] mill-owners' associations press their demand for higher prices, the petty traders, not knowing what will happen, begin to hoard cloth and refuse to sell it at the current rate. The result is that prices go up. Merely because powerful people—and textile industry is a very powerful industry both economically and politically—raise a demand for higher prices, people in the suburbs think that the prices are going to rise and that psychology pushes the prices up, and the experience in the country has been that, once the prices are pushed up, they never come down. So, it is in the interests of the economy of the country that the Minister should this evening declare that he will not yield to this constant and persistent pressure from high quarters in the textile industry for a further revision of cloth prices.

Madam, as I submitted earlier, co-operation of the organised labour is a prerequisite for the stability of any industry. In cotton textile industry, there was a Wage Board which gave a unanimous report. The manner in which the employers in the country implemented the unanimous recommendations of the Wage Board was extremely unsatisfactory. The fact is that only when the Government came out with a threat of legislation—and a Bill called the Cotton Textile Wage Board Bill was introduced in this House—only then did the industry implement the unanimous recommendations of the Wage Board. Now that is a wrong attitude, and that is an attitude which will not give industry the co-operation of labour.

There is in Kanpur at the moment grave discontent amongst the textile workers, because the award of Dr. Sampurnanand, who was appointed arbitrator as a result of an agreement between industry and labour, is not being implemented by the employers where the award makes it obligatory for the employers to pay some money to the workers. There are two parts of the award, Madam. One part puts

certain obligations on the workers in respect of increased work-load and increased responsibility. That part the employers have enforced upon the workers. The other part concerns payment of higher emoluments, gratuity, bonus, etc. That part the employers are not implementing, and it is only D.I.R. which stands between the workers and the employers; because of the D.I.R., because of the various restrictions and also because of the sense of responsibility which the workers have in this period of emergency, they have not struck work. But as far as the employers in Kanpur are concerned—I am sorry the two representatives here are absent at the moment—the employers at Kanpur have done everything possible to bring about chaos in the industry by not implementing the Sampurnanand Award. It is a provincial matter, implementation of awards is a provincial matter, but the successful running of an industry is a matter of concern for the Minister of International Trade. Now, Madam, there are one or two mills in Kanpur, which do export certain things. Elgin's for example; though situated far away from the ports it is exporting a crore of rupees worth of cloth every year to the Middle East, and European countries also. So it should be the concern of the Minister for International Trade to see that the Sampurnanand Award is implemented at Kanpur.

Madam, the hon. Minister was rather enthusiastic about the growth of synthetic fibre industry in the country. It does add to the quantity of wearable apparel available to the people, but I am not sure whether it is a healthy growth. There have been, in this House, repeated questions about synthetic fibre causing skin diseases, and the present Health Minister, I am told, has certain views about the bad effect of artificial fibre. I do not know whether before issuing licences for setting up rayon and other synthetic fibre plants, the views of the Health Ministry are taken into consi-

deration, and this aspect of artificial fibre causing skin diseases needs greater attention on the part of the Ministry of International Trade and the Development Wing which generously issues licences for setting up plants of synthetic fibre.

Then, Madam, all the raw material needed for these plants is not available in the country, and this rayon and other synthetic fibre plants are a constant drain on our meagre foreign exchange resources. I wonder how long it will take for the industry to give up its dependence on foreign raw material for producing synthetic fibre, which makes people look very smart and rather too gay. As a matter of fact, some of the sarees of artificial fibre are rather too transparent to be permitted to be worn on public streets. But it is for these that foreign exchange is made available. I feel that this thing should receive a little more serious attention of the Government, and no further expansion of artificial fibre industry should be allowed unless the industry is able to produce all its raw material in the country.

With these words, Madam, I support the Bill which will, in one aspect at least, improve matters.

شری عبد الغنی (پنجاب) : میڈم

دہلی چھرمون - میں خوش ہوں کہ ہماری سوکار جٹلے بھی امداد و شمار شائع کرتی ہے اس میں سب جگہ ترقی ہی ترقی دکھائی پڑتی ہے - چاہے کھانے پھلے کی چیزوں کو لو - چاہے انڈسٹری کو لو، وہ ٹیکسٹائل کی ہو، وہ لوہے کی ہو، وہ فولاد کی ہو، وہ کسی اور چیز کی ہو، ہر جگہ بڑے فیکٹریس دکھائی دیتے ہیں - لیکن اس کے باوجود ہمارے بڑے بڑے نیٹا

جو ہیں وہ کتے ہیں غریب غریب تو ہوتا چلا جا رہا ہے اور امیر امیر تو - یہ ہمارے نہتا خود کھلے پر مجبور ہیں کہوں کہ صداقت کو زیادہ دیر تک امداد و شمار کی بھول بھالوں سے چھپایا نہیں جا سکتا - میں نے مسٹر ارچن اوڑا کی تقریر کو بہت غور سے سنا - سر میں قیسالی صاحب کی تقریر کو بہت غور سے سنا مسٹر کرشن چندر کی تقریر کو بھی بڑے غور سے سنا - میں سمجھتا ہوں کہ وہ اپنے مسٹر صاحب کو اشاروں اشاروں میں بتاتے ہیں کہ کہاں کہاں ترٹھاں دے لگی ہیں اور کہا وجہ ہوگی کہ یہ جو انڈسٹری ہے ایک دم سے اس کا ایکسپورت بہت زیادہ کم ہوا ہے - اس کا ایک کارن ہو سکتا ہے جیسا کہ انہوں نے فرمایا کہ ہمارے یہ لوگ جو ہیں یہ باہر کپڑا بھینچتے ہیں ایمان نہیں رکھتے اور یہاں مارکیٹ میں زیادہ فائدہ اٹھانا چاہتے ہیں - دوسرے یہ کہ جو منڈیاں تھیں جہاں جہاں یہ بھینچتے تھے وہ خود بڑے خود قورلپ ہو رہی ہیں اس لئے ان میں کھپنا نہیں ہوتی - یہ بھی ہو سکتا ہے کہ چونکہ یہ ٹریڈ فلٹ ہاتھوں میں چلی جا رہی ہے اس لئے جن کو ٹریڈ کی سمجھ ہی نہیں وہ کہاں تک اس میں سرکار کو سپروگ دے سکتے ہیں - میڈم دہلی چھرمون - میں پوچھوں کہ یہ جو

[شری عبدالغنی]

بل لا رہے ہیں - اس میں جو یہ کمیٹی کھولی جا رہی ہے - کمیٹی کی ساکھ پر جب میری نظر جاتی ہے تو میں یہ محسوس کرتا ہوں کہ بالکل ڈیموکریسی کے پردہ میں سرکار آہستہ آہستہ ڈیکٹیٹر شپ کی طرف جا رہی ہے - وہ اپنے ہاتھ میں یا اپنے جو ہیلچ میں ہیں یا وہ جو اس کے سپورٹر ہیں ان کے ہاتھ میں سارے دیش کی طاقت چاہے وہ انڈسٹری کی ٹیکسٹائل کی ہو چاہے کسی اور کی وہ دینا چاہتے ہیں - چیرمین سرکار کا اپنا ہو - رائیس چیرمین سرکار کا ہو سیکریٹری جنرل سیکریٹری سرکار کا ہو اور جن کو بھی سرکار چاہے گی لے آئے گی اس کے معنی یہ ہونے کہ کمیٹی تو دکھانے کی ہے اور اس کے دائرہ میں جو کام ہوگا وہ بہت بڑا وسیع ہوگا میری رائے میں یہ کچھ غلط فہمی ہے ان کو - اس سے اس انڈسٹری کا کوئی بہلا ہونے والا نہیں ہے -

میں یہ نہیں کہتا کہ سرکار اپنے آدمیوں کو اس کمیٹی میں نہ لے یا اسٹیلنگ کمیٹی میں ۵۰ پرسنٹ بنہر کے ہوں تو ۵۰ پرسنٹ اور ہوں مجھے اس سے بحث نہیں - لیکن میں یہ ضرور چاہتا ہوں کہ اس وقت اس سرکار کو کہ جو بالکل

خواب خرگوش کمب کرن کے نکلند سر وہی ہے اس کو ارجی اور جیسوں سلتھام جیسوں کشن چند جیسوں کی ضرورت ہے -

اگر ان لوگوں کو لیا جائے جو کھری ہیں یا انہیں سنا سکیں اور ان کی ترغیبات کو بتا سکیں تو زیادہ اچھا ہوگا - میں یہ محسوس کرتا ہوں بڑے بڑے ٹیکسٹائل ملوں کو لائسنس دیا جاتا ہے جن کا کہ ٹیکسٹائل سے کوئی تعلق نہیں ہے - میوے سامنے فرید آباد کی دو ملیں ہیں - ایک تو نیو انڈیا اسپینلنگ اینڈ ویونگ مل ہے اور دوسری پنچ شیل کوآپریشن کوئلکو مل ہے - یہ دونوں ملیں فرید آباد میں ہیں اور انہیں لائسنس دیا گیا ہے لیکن ان کا اس انڈسٹری سے کوئی تعلق نہیں ہے - ان ملوں کی بنیاد ہی ایسی ہے کہ ہماری سرکار کو کافی حد تک شرمندہ ہونا چاہئے تو میں یہ عرض کرنا چاہتا ہوں کہ اگر اس طرح کا لائسنس ایسے لوگوں نے ہاتھوں میں دیا جائے جن کا ٹیکسٹائل سے کوئی تعلق نہیں ہے تو ہم کس طرح سے امید کر سکتے ہیں کہ ہمارا ملک اس معاملہ میں ترقی کر سکتا ہے - جب اس طرح کے لوگوں کو مل بدلانے کے لئے لائسنس دیا جاتا ہے تو مل کھری کرنے کے لئے غریب لوگوں کی زمینوں کو زبردستی ایکواٹر کیا

جاتا ہے اور اس زمین کا کم سے کم پھسہ دیا جاتا ہے - نہو انڈیا مل جو فرید آباد میں بنائی گئی ہے اس کا سرمایہ زیادہ سے زیادہ ۲۰ ہزار روپے ہے - سرکار شاید کہے گی کہ ابھی تو بلہاد ہی ہے دھیرے دھیرے اوپر اٹھ جائے گی مگر جن لوگوں کو لائسنس دیا گیا ہے وہ سرکار کے چہرے ہیں اگر ہم اس طرح سے لوگوں کو لائسنس دیتے چلے جائیں گے جن کا کہ اس انڈسٹری سے کوئی تعلق نہیں ہے تو ہم کس طرح سے اس معاملہ میں ترقی کر سکتے ہیں -

پلیج شیل انڈسٹری کے بارے میں دیوان صاحب نے کہا ہے کہ یہ بوکس ہے - آپ آڈیٹرس کی رپورٹ اٹھا کر دیکھ لیجئے یا اورڈا صاحب کو مقرر کر دیجئے تو ان کو پتہ چلے گا کہ سرکار کس قدر غلط طریقہ پر اس انڈسٹری کے بارے میں چل رہی ہے - اس کا نتیجہ یہی ہوگا جو کہ اورڈا صاحب کہہ رہے ہیں کہ زیادہ نفع کمانے کی وجہ سے کھڑے کی کوالٹی کڑی جا رہی ہے - اگر کھڑے کی کوالٹی کڑی چلی جائے گی تو ہمارا اکسپورٹ بھی کم ہو جائے گا - میں یہ مانتا ہوں کہ دوسرے ملک بھی اس بارے میں ترقی کر رہے ہیں اور اس بات میں کوئی شبہ نہیں ہے لیکن جب ہم یہ کہتے ہیں کہ کھڑے کے بارے

میں جاپان کی کھیت بڑھتی جا رہی ہے - ہانگ کانگ کے کھڑے کی کھیت بڑھتی جا رہی ہے ، چین کے کھڑے کی کھیت بڑھتی جا رہی ہے تو ہمیں محسوس کرنا چاہئے کہ ہماری انڈسٹری میں کہاں پر ترقی ہے - دوسری بات جو میں کہنا چاہتا ہوں وہ یہ ہے کہ جیسا کہ اورڈا صاحب نے کہا کہ آج ہم لیبر کے ساتھ انصاف نہیں کر رہے ہیں فیڈنس آف انڈیا ایکٹ کی وجہ سے مل کے مالکان اس کا ناجائز فائدہ اٹھا رہے ہیں اور لیبروں کے لئے جتنے قانون بنے ہیں اس سے انہیں محسوس نہ ہو رہے ہیں لیکن میں انہیں ملستہ صاحب کو بقانا چاہتا ہوں کہ وہ جولاہا جو تھاکہ کی مل مل کر کرتا ہے ، ہمارے کا کھڑا تیار کرتا ہے یا کسی اور طرح کا کھڑا تیار کرتا ہے کیا انہیں پاور لومس دیئے گئے ہیں - مجھے افسوس ہے کہ ساتھ کہنا پڑتا ہے کہ ان لوگوں کو پاور لومس دیئے گئے ہیں جن کا اس انڈسٹری سے کوئی تعلق نہیں ہے - اس کا نتیجہ یہ ہوتا ہے جو مالکان ہوتے ہیں انہیں کسی طرح کا غم نہیں ہوتا ہے اور نہ انہیں اس بات کی چلنا ہوتی ہے کہ ملک کو اس بارے میں کھیا ترقی کرنی چاہیئے - انہیں تو صرف اپنے نفع سے مطلب رہتا ہے - اصل میں جو کھڑے بناتے ہیں وہ تو غریب لوگ

[شری عبدالغنی]

ہوں اور ان کی کھنڈیاں لگی ہوئی
ہوں۔ میں نے ملو بھائی شاہ کے
سامنے اندھنا کے غریب لوگوں کا
کہیں دکھا مگر دولس کی وجہ سے
وہ مشہور تھے۔ اس سے اشوک
سہتہ کھٹی وہاں جا رہی تھی۔
وہاں کے لوگ چلوں نے لینی بدھوں
کے زہور بھیج کر کے پارور لومس لگا
دیکھے تھے ان کے پارور لومس زبردستی
بلند کر دیکھے گئے۔ دولس آخر دولس
ہوں اور جو ان کی خلاف ورزی
کرتا ہے اس پر اس کا اثر ہوتا ہے
ہے لیکن میں یہ کہنا چاہتا ہوں
کہ اس طرح سے ہمارے ایکسپورٹ
میں جو کسی آئی ہے شاید اس
سے بھی زیادہ آگے کسی آئے کہیں
کہ آپ کا کہنا ہے کہ دوسرے دیہے
بھی ترقی کر رہے ہیں لیکن ہم
یہ جاننے کی کوشش نہیں کرتے ہیں
کہ اصل میں کسی کہاں پر ہے۔
آج ہم دو اور دو چار کہتے ہیں
کہہاتے ہیں۔ مجھے اس بات کی
خوشی ہے کہ ہمارے ملو بھائی شاہ
اس کام میں بڑی دلچسپی لیتے
ہیں اور وہ ایک نہایت قابل آدمی
ہوں۔ ان کی ہر کمزوری پر ناک
جاتی ہے اور سہرا پتھن ہے کہ وہ
اس طرف اہلی توجہ مبذول کر رہے
ہیں۔ ایک بات میں یہ کہنا چاہتا
ہوں کہ اس وقت آپ اس کمیٹی

کو کافی ادھکار دے رہے ہیں، کافی
اس کو فنانس دے رہے ہیں، کافی
اس کو یہ موقع دے رہے ہیں جہاں
چاہے وہ اپنا انسپیکشن کرے اور
جس کے مال کا چاہے بہتہ بٹھا دے اور
جن کا چاہے بچالے کہیں کہ آخر
انسپیکشن کرنے والوں کو کافی ادھکار
ہوتے ہیں لیکن میں یہ چاہتا ہوں
کہ جن لوگوں نے ملک کو بہتر
کیا ہے، جن لوگوں نے خواب کوالتی
کا سال بھجھا ہے ان لوگوں کا نام
بلک لسٹ کیا جانا چاہئے۔ ایسے
لوگوں کا کوٹہ اور پرمٹ ختم کیا
جانا چاہئے۔ آپ نے اس طرح سے
کتنے لوگوں کا اسٹیمل سرٹیفکیٹ
ختم کیا ہے اس نے نہیں بتایا۔
سرکار زیادہ فیکرس پیداوار کی دیتی
ہے۔ بچوں کی پیداوار کٹلی ہوئی
فوق اور انڈسٹری کی کٹلی ہوئی اس
کے بارے میں تو سرکار بتاتی ہے
لیکن جن لوگوں کا نام بلک لسٹ
کیا جاتا ہے ان کا نام اور فیکرس
نہیں دئے جاتے ہیں۔ میں عرض
کرنا چاہتا ہوں جن لوگوں کو
ایکسپورٹ کی اجازت نہیں دی جاتی
ہے ان میں بہت زیادہ وہ لوگ
ہوتے ہیں جن کا اس انڈسٹری سے
کوئی تعلق نہیں ہے اس لئے سرکار
کو اس معاملہ پر زیادہ گہمہرتا ہے
سوچنا چاہئے۔ میرے محبوب نیتا
پرائم منسٹر صاحب کہہ سکتے ہیں

کہ مجھے کوئی چلتا نہیں ہے چاہے کتنی ہی بڑی ہوابلم گلوں نہ ہو جب میں نے ارون صاحب کی تقریر سنی تو مجھے قر معلوم ہوا اور مجھے ایسا معلوم ہوا کہ وہ بڑی خوبصورتی کے ساتھ کونین کو شکر میں ملا کر اپنے منسٹر صاحب کو اور اپنے ساتھی مزدوروں کو کہلا رہے ہیں تاکہ ان کو جو بخشار ہے وہ جاتا رہے۔ اگر ہمارے منسٹر صاحب اس طرف توجہ دیں گے تو میں یہ عرض کرنا چاہتا ہوں کہ ہارٹر کی وجہ سے جو بہت زیادہ فیکٹریس بلائی گئی ہیں یا یہ بھی ہو سکتا ہے جیسا کہ وہ کہتے ہیں کہ شروع شروع میں دیویاریوں نے یہ خیال رکھا کہ اچھا اچھا مال بھجنا چاہئے تاکہ بھارت کا ایمان نہ ہو بھارت کی شان نہ گھٹے لیکن بعد میں وہ پھر اپنی بے ایمانی پر آ گئے اس لئے میں عرض کرنا چاہتا ہوں سرکار جو کمپنی بنا رہی ہے اس میں ایسا رنگ دے جس میں اچھے سے اچھے لوگ جا کر بیٹھیں اور دائے لے سکیں۔ اس کمپنی کو ایسی شکل دی جائے جس میں یہ جھاک سامنے آئے کہ مزدوروں کے بھی نمائندے اس میں ہیں وہاں پر کچھ اچھے انڈیپینڈنٹ لوگ جائیں جو سرکار کو اچھی رائے دے سکتے ہیں۔ اگر وہ لوگ بھی وہاں پر

موجود ہوں گے تو میں امید کرتا ہوں کہ یہ کمپنی بہت اچھا کام کرے گی۔ میں یہ بھی امید کرتا ہوں کہ اس کمپنی کا جو چھرمین ہو اس کو چلے ہوئے لوگ جو وہاں پچاتے ہیں چلیں۔ اور سرکار کی اس معاملہ میں مدد کریں۔ میں آپ کا شکریہ ادا کرنا چاہتا ہوں کہ آپ نے مجھے بولنے کا موقعہ ملایا ہے۔

†[श्री अब्दुल गनी (पंजाब) : मैडम डिप्टी चेयरमैन, मैं खुश हूँ कि हमारी सरकार जितने भी एदादोशुमार शायद करती है उसमें सब जगह तरक्की ही तरक्की दिखाई पड़ती है। चाहे खाने-पीने की चीजों को लो, चाहे इंडस्ट्री को लो, वह टेक्सटाइल को, वह लोहे की हो, वह फौलाद की हो, वह किसी और चीज की हो, हर जगह बड़े फिगर्स दिखाई देते हैं। लेकिन इसके बावजूद हमारे बड़े बड़े नेता जो हैं वह कहते हैं कि गरीब गरीबतर होता चला जा रहा है और अमीर अमीरतर। यह हमारे नेता खुद कहने पर मजबूर हैं क्योंकि सदाक़त को ज़यादा देर तक यह एदादोशुमार की भूल-भुलियों से छुपाया नहीं जा सकता। मैंने मिस्टर अर्जुन अरोड़ा की तकरीर को बहुत गौर से सुना। सुरेश देसाई साहब की तकरीर को बहुत गौर से सुना, मिस्टर कृष्ण चन्द्र की तकरीर को भी बड़े गौर से सुना। मैं समझता हूँ कि वह अपने मिनिस्टर साहब को इशारों इशारों में बताते हैं कि कहां कहां त्रुटियां रह गई हैं और क्या बजह होगी कि यह जो इंडस्ट्री है एकदम से इसका एक्सपोर्ट बहुत ज़यादा कम हुआ है। इसका एक कारण हो सकता है जैसा कि उन्होंने फरमाया कि हमारे ये लोग जो हैं, यह बाहर कपड़ा बेजने में ईमान नहीं रखते और यहां

†[] Hindi transliteration.

[श्री अब्दुल गनी]

मार्किट में ज्यादा फायदा उठाना चाहते हैं। दूसरे यह कि जो मंडियां थीं, जहां जहां ये भेजते थे, वह खुद ब खुद डेवलप हो रही हैं इसलिये उनमें खपत नहीं होती। यह भी हो सकता है कि चूंकि यह ट्रेड गलत हाथों में चली जा रही है इसलिये जिनको ट्रेड की समझ ही नहीं वह कहां तक इसमें सरकार को सहयोग दे सकते हैं। मैडम डिप्टी चेयरमैन, मैं पूछूं कि यह जो बिल ला रहे हैं उसमें जो यह कमेटी बनाई जा रही है, कमेटी की साख पर जब मेरी नजर जाती है, तो मैं यह महसूस करता हूं कि बिल्कुल डेमोक्रेसी के पदों में सरकार आहिस्ता आहिस्ता डिक्टेटरशिप की तरफ जा रही है। वह अपने हाथ में या अपने जो हैन्डमैन हैं या वह जो उसके सपोर्टर हैं उनके हाथ में सारे देश की ताकत, चाहे वह इंडस्ट्री की टैक्सटाइल की हो चाहे किसी और की हो वह देना चाहते हैं। चेयरमैन सरकार का अपना हो, वाइस चेयरमैन सरकार का हो, सेक्रेटरी, ज्वाइंट सेक्रेटरी, सरकार का हो और जिन को भी सरकार चाहेगी ले आयेगी। उसके मायने यह हुए कि कमेटी तो दिखाने की है और उसके दायरे में जो काम होगा वह बहुत बड़ा वसी होगा। मेरी राय में यह कुछ गलतफहमी है उनको। इससे इस इंडस्ट्री का कोई भला होने वाला नहीं है।

मैं यह नहीं कहता कि सरकार अपने आदमियों को इस कमेटी में न ले या स्टैंडिंग कमेटी में ५० परसेंट बाहर के हों, तो ५० परसेंट और हों मुझे इससे बहस नहीं। लेकिन मैं यह जरूर चाहता हूं कि इस वक्त इस सरकार को कि जो बिल्कुल ख़ावे खरगोश—कुम्भकर्ण की नांद सो रही है उसको अर्जुन अरोड़ा जैसे, सन्थानम् जैसे, किशन चन्द जैसे की जरूरत है। अगर इन लोगों को लिया जाये जो खरी-खरी बातें उन्हें सुना सकें और उनकी त्रुटियों को बता सकें, तो ज्यादा अच्छा होगा। मैं यह महसूस करता हूं बड़े बड़े

टैक्सटाइल मिलों को लाइसेंस दिया जाता है जिनका कि टैक्सटाइल से कोई ताल्लुक नहीं है। मेरे सामने फरीदाबाद की दो मिलें हैं। एक तो न्यू इंडिया स्पीनिंग एण्ड बिनिंग मिल है और दूसरी पंचशील कोआपरेटिव कैलिको मिल है। यह दोनों मिलें फरीदाबाद में हैं और उन्हें लाइसेंस दिया गया है लेकिन उनका इस इंडस्ट्री से कोई ताल्लुक नहीं है। इन मिलों की बुनियाद ही ऐसी है कि हमारी सरकार को काफी हद तक शर्मिन्दा होना चाहिये। तो मैं यह अर्ज करना चाहता हूं कि अगर इस तरह का लाइसेंस ऐसे लोगों के हाथों में दिया जाये जिनका टैक्सटाइल से कोई ताल्लुक नहीं है जिनके डायरेक्टरों का टैक्सटाइल से कोई ताल्लुक नहीं है, तो हम किस तरह से उम्मीद कर सकते हैं कि हमारा मुल्क इस मामले में तरक्की कर सकता है। जब इस तरह के लोगों को मिल बनाने के लिये लाइसेंस दिया जाता है, तो मिल खड़ी करने के लिये गरीब लोगों की जमीनों को जबरदस्ती एक्वायर किया जाता है और इस जमीन का कम से कम पैसा दिया जाता है। न्यू इंडिया मिल जो फरीदाबाद में बनाई गई है उसका सरमाया ज्यादा से ज्यादा २० हजार रुपया है। सरकार शायद यह कहेगी कि अभी तो बुनियाद ही है धीरे धीरे ऊपर उठ जायेगी मगर जिन लोगों को लाइसेंस दिया गया है वह सरकार के चहेते हैं। अगर हम इस तरह से लोगों को लाइसेंस देते चले जायेंगे जिनका कि इस इंडस्ट्री से ताल्लुक नहीं है, तो हम किस तरह से इस मुआमले में तरक्की कर सकते हैं।

पंचशील इंडस्ट्री के बारे में दिवान साहब ने कहा है कि यह बोगस है। आप ओडिटर्स की रिपोर्ट उठा कर देख लीजिये या अरोड़ा साहब को मुकर्रर कर दीजिये, तो उन को पता चलेगा कि सरकार कितने गलत तरीके पर इस इंडस्ट्री के बारे में चल रही है। इसका नतीजा यही होगा जो कि अरोड़ा साहब कह रहे हैं कि ज्यादा नफा कमाने की वजह से कपड़े की क्वालिटी

गिरती जा रही है। अगर कपड़े की क्वालिटी गिरती चली जायेगी, तो हमारा एक्सपोर्ट भी कम हो जायेगा। मैं यह मानता हूँ कि दूसरे मुल्क भी इस बारे में तरक्की कर रहे हैं और इस बात में कोई शुबह नहीं है लेकिन जब हम यह कहते हैं कि कपड़े के बारे में जापान की खपत बढ़ती जा रही है, हांगकांग के कपड़े की खपत बढ़ती जा रही है, चीन के कपड़े की खपत बढ़ती जा रही है, तो हमें महसूस करना चाहिये कि हमारी इंडस्ट्री में कहां पर लुटि है।

दूसरी बात जो मैं कहना चाहता हूँ वह यह है कि जैसा कि अरोड़ा साहब ने कहा कि आज हम लेबर के साथ इंसाफ नहीं कर रहे हैं, डिफेन्स आफ इंडिया एक्ट की वजह से मिल के मालिकान इसका नाजायज फायदा उठा रहे हैं और लेबरों के लिये जितने कानून बने हैं उससे उन्हें महसूस रख रहे हैं। लेकिन मैं आनरेबल मिनिस्टर साहब को बताना चाहता हूँ कि वह जुलाहा जो ढाका की मलमल तैयार करता है, बनारस का कपड़ा तैयार करता है या किसी और तरह का कपड़ा तैयार करता है क्या उन्हें पावर लूमस दिये गये हैं। मुझे अफसोस के साथ कहना पड़ता है कि उन लोगों को पावर लूमस दिये गये हैं जिसका इस इंडस्ट्री से कोई ताल्लुक नहीं है। इसका नतीजा यह होता है जो मालिकान होते हैं उन्हें किसी तरह का गम नहीं होता है और न उन्हें इस बात की चिन्ता होती है कि मुल्क को इस बारे में क्या तरक्की करनी चाहिये। उन्हें तो सिर्फ अपने नफे से मतलब रहता है। असल में जो कपड़े बनाते हैं वह तो गरीब लोग हैं और उनकी खड़ियां लगी हुई हैं। मैंने मनुभाई शाह के सामने लुधियाना के गरीब लोगों का केस रखा मगर रूल्स की वजह से वह मजबूर थे। उस समय अशोक मेहता कमेटी वहां जा रही थी। वहां के लोग जिन्होंने अपनी बीबीयों के जेवर बेचकर पावर लूमस लगा लिये थे उनके पावर लूमस जबरदस्ती बन्द कर दिये गये। रूल्स आखिर रूल्स हैं और जो उनकी

खिलाफ वर्जी करता है उस पर उसका असर होना ही है। लेकिन मैं यह कहना चाहता हूँ कि इस तरह से हमारे एक्सपोर्ट में जो कमी आई है शायद उससे भी ज्यादा आगे कमी आये क्योंकि आपका कहना है कि दूसरे देश भी तरक्की कर रहे हैं लेकिन हम यह जानने की कोशिश नहीं करते हैं कि असल में कमी कहां पर है। आज हम दो और दो चार कहने से घबराते हैं।

मुझे इस बात की खुशी है कि हमारे मनुभाई शाह इस काम में बड़ी दिलचस्पी लेते हैं और वह एक निहायत काबिल आदमी हैं। उनकी हर कमजोरी पर निगाह जाती है और मेरा यकीन है कि वह इस तरफ अपनी तबज्जो सम्बजूल करेंगे।

एक बात मैं यह कहना चाहता हूँ कि इस वक्त आप इस कमेटी को काफी अधिकार दे रहे हैं, काफी इसको फण्ड्स दे रहे हैं, काफी इसको यह मौका दे रहे हैं जहां चाहे वह अपना इन्सपेक्शन करे और जिसके माल का चाहे भट्टा बैठा दे और जिनका चाहे बचा ले क्योंकि आखिर इन्सपेक्शन करने वालों को काफी अधिकार होते हैं लेकिन मैं यह चाहता हूँ कि जिन लोगों ने मुल्क को बिट्टे किया है, जिन लोगों ने खराब क्वालिटी का माल बेचा है उन लोगों का नाम ब्लैक-लिस्ट किया जाना चाहिये। ऐसे लोगों का कोटा और परमिट खत्म किया जाना चाहिये। आपने इस तरह से कितने लोगों का एंशियल सर्टिफिकेट खत्म किया ये उसने नहीं बताया। सरकार ज्यादा फिगरस पैदावार की लेती है। बच्चों की पैदावार कितनी हुई, फुड और इंडस्ट्री की कितनी हुई, उसके बारे में तो सरकार बताती है लेकिन जिन लोगों का नाम ब्लैक-लिस्ट किया जाता है उनका नाम और फिगरस नहीं दिये जाते हैं। मैं अर्ज करना चाहता हूँ। जिन लोगों को एक्सपोर्ट की इजाजत दी जाती है उनमें बहुत से ज्यादा वह लोग होते हैं जिनका इस इंडस्ट्री से कोई ताल्लुक नहीं है इसलिये

[श्री अब्दुल गनी]

सरकार को इस मामले पर ज्यादा गम्भीरता से सोचना चाहिये। मेरे महबूब नेता प्राइम मिनिस्टर साहब कह सकते हैं कि मुझे कोई चिन्ता नहीं है चाहे कितनी ही बड़ी प्रोब्लम क्यों न हो। जब मैंने अरोड़ा साहब की तकरीर सुनी तो मुझे डर मालूम हुआ और मुझे ऐसा मालूम दिया कि वह बड़ी खुबसूरती के साथ कुनीन को श्रुगर में मिलाकर अपने मिनिस्टर साहब को और अपने साथी मेम्बरों को खिला रहे हैं ताकि उनको जो बुखार है वह जाता रहे अगर हमारे मिनिस्टर साहब इस तरफ तवज्जो देंगे तो मैं यह अर्ज करना चाहता हूँ कि बार्डर सिस्टम की वजह से जो बहुत ज्यादा फिगरस बतलाई गई हैं या यह भी हो सकता है जैसा कि वह कहते हैं कि शुरू-शुरू में व्यापारियों ने यह ख्याल रक्खा कि अच्छा अच्छा माल भेजना चाहिये ताकि भारत का अशमान न हो, भारत की शान न घटे, लेकिन बाद में वह फिर अपने दैमाने पर आ गये।

इसलिये मैं अर्ज करना चाहता हूँ सरकार जो कमेटी बना रही है उसमें ऐसा रंग दें जिसमें अच्छे से अच्छे लोग जाकर बैठें और राय ले सकें। इस कमेटी को ऐसी शकल दी जाये जिसमें यह शर्तों सामने आये कि मजदूरों के भी नुमाइन्दे इस में हैं वहाँ पर कुछ अच्छे इंडिपेंडेंट लोग जायें जो सरकार को अच्छी राय दे सकते हैं। अगर वह लोग भी वहाँ पर मौजूद होंगे, तो मैं यह उम्मीद करता हूँ कि यह कमेटी बहुत अच्छा काम करेगी। मैं यह भी उम्मीद करता हूँ कि इस कमेटी का जो चेयरमैन हो उसको चुने हुए लोग जो वहाँ जाते हैं चुनें और सरकार की इस मामले में मदद करें। मैं आपका शुक्रिया अदा करना चाहता हूँ कि आपने मुझे बोलने का मौका इनायत किया।]

SHRI M. RUTHNASWAMY (Madras): Madam Deputy Chairman, while every one interested in the progress and prosperity of the textile industry would welcome any measure that pro-mote₃ the quality *f our textiles,

there are some clauses that require a critical examination. It is a pity that the Minister in his introductory speech spent so much time on a brilliant historical enlogy of the textile trade and, hustled by an interruption from the right, spent very little time over the explanation and defence of the important clauses of this Bill. The crux of this Bill consists in the clauses Which concern the composition and the work of the Textiles Committee that is proposed. The clause dealing with the composition of the Textiles Committee, clause 3(3) (d), is rather vague. It says:

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"Such other members as the Central Government may think fit to appoint who, in the opinion of that Government, have special knowledge or practical experience in matters relating to the textile industry and trade and the manufacture of textile machinery."

I wish the clause had been more explicit in regard to the kind or class of people that would be invited to serve On the Committee. One class, of course, would be representatives of the textile industry, the management and proprietors. Another member of the Committee would be one representing the consumers because they are the people who are to benefit from the produce of the textile industry. Special care should be taken that politicians are excluded from this Committee because it is very easy . . .

SHRI SHEEL BHADRA YAJEE (Bihar): Why not if the politicians are also experts in the textile industry?

SHRI M. RUTHNASWAMY: It is very easy to defend the appointment of politicians to this Committee because politicians in Bombay and Ahmedabad have some connection with the textile industry and, there-

fore, it is necessary that care should be taken by the Government in the composition of this Committee that only those who are directly concerned with the textile industry, whether as producers, managers or consumers, should be invited to serve on the Committee.

With regard to the work of the Committee also, the danger of introducing bureaucratic methods should be avoided because, I see, that all kinds of inspectors and employees of the Committee are to be appointed. Care should be taken that the number should be kept down and, I hope, that the Government will see to it in the grant of subsidies and other subventions to the Committee that they will insist that the personnel employed by the Committee, the officers of the Committee, the inspectorate of the Committee should be kept down as low as possible. Again, the danger of corruption, of blackmail, where Government is concerned with the industry, will always be present and therefore, I hope the Government, in the composition and in the direction that it sends to the committee in regard to its work will see that these dangers are avoided.

With regard to the work of the Committee also provision is made for the setting up of laboratories and institutions of technological and economic research, but I am sorry to find that no mention is made of the need for a department of design in the organisation of this Committee because after all modern goods depend for their sale upon the design and the more modern and more varied the _ design is, the more chances the textile goods have of being purchased in the foreign markets. In this connection, I would urge that one important section of employees of the Committee should be a band of commercial travellers or salesmen who would not pay periodical visits like the commercial delegations sent out by the Government from time to time who go there, have a joy-ride all over the

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country, look at this industry or that industry and send a report. We must have permanent commercial travellers in each of these countries who would study the tastes of the people, find out what designs they require, what kind of goods they require, the quality, the colouring, design, etc., so that they could send their faithful reports to the Committee and thus help the industry.

SHRI K. SANTHANAM: Is it not the business of the Marketing Committee?

SHRI M. RUTHNASWAMY: Whatever Committee it may be, if you want to promote exports, you must see to it that attention is paid to the design and to the taste of foreign buyers because you cannot dump your goods on these countries whatever their design may be and expect these goods to find an easy market in the foreign countries.

There is a still more dangerous clause in this Bill which equates the employees of this Committee—clause 16—to public servants. It says:

"All officers and employees of the Committee shall, while acting or purporting to act in pursuance of the provisions of this Act or of any rule or regulation made thereunder, be deemed to be public servants within the meaning of section 21 of the Indian Penal Code."

Now, public servants enjoy certain immunities with regard to search, with regard to visits and so on and any action taken by citizens against public servants are attended by special penal consequences. Assault on public servants, for instance, is a more grievous offence than assaulting a citizen. Making these employees of a business concern or a business committee equal to public servants seems to be a very dangerous move. They must be treated as employees of any private industry, taking all the advantages and suffering from all the dis-

[Shri M Ruthnaswamy.]

advantages of employees of these industries. Just because it is a Committee appointed by the Government, the employees of these should not be treated as public servants. It is not even business conducted by the Government, not directly conducted but it is business conducted by a Committee which has to deal with the textile industry and therefore, I think, this is a very dangerous provision. This Committee should be conducted on purely business lines. The appointment of employees should be on commercial principles, on business principles. 'Hire and fire' should be the principle governing the recruitment, employment and the maintenance of these employees. Once they are treated as public servants, they will have all the immunities of public servants. They must be tried, even for the slightest offence, according to certain rules which would prevent the Committee from conducting itself on business lines.

Finally, I think, there should be some provision for testing the utility of the work of this Committee. There should be a periodical evaluation of the results of the working of this Committee. If it is found that the work of the Committee has resulted in the promotion of the quality of our textiles, in the greater volume of trade that this Committee promotes or fosters, then it would be advisable to continue the existence of the Committee and the work of the Committee. Provision should be made in the Bill or by rules framed thereunder by the Government for the periodical evaluation of the work of the Committee and the Committee should be periodically changed. There should be periodical changes in the composition of the Committee. It should not be composed of permanent members when they will get into a rigid groove and will not serve their purpose. Provided these qualifications and modifications are borne in mind, I think this Committee would serve a useful

purpose, and this Bill would really promote the prosperity of the textile trade.

SHRI K. SANTHANAM: Madam, the hon. Minister gave an eloquent description of the importance of the textile industry. No doubt it is the biggest industry. At the same time I think that in recent years the textile policy of the Government of India has not been altogether blameless. I do not think the textile industry is a net earner of foreign exchange. I think it is rather a net consumer of foreign exchange or at least even if it is an earner at all, it is only a marginal earner, and it consumes almost everything that it earns. And this is very strange. And this sad feature is due to the fact that the Government of India has been permitting internal consumption of cloth made from imported cotton. Also, in recent years, it has been encouraging the internal consumption of synthetic fabrics made of imported synthetic fibres. In both these respects, I think it has been altogether faulty. I do not see why the richest Indian or the biggest Indian should not be content with wearing cloth made of Indian cotton and why he should want to wear fabrics made of imported synthetic fibres. If the Bill is confined to ensuring the quality of cloth made of imported cotton and of synthetic fabrics made of imported fibres so that the cloth made of such cotton or fibres is exported, then it would be doing Indian economy a great service. Instead, this Bill provides a machinery for producing standard cloth over the entire textile industry.

I submit that every democratic legislation should seek to take the minimum powers needed for the present, and it should be as precise as possible and the capacity for the misuse of power or for oppression should be reduced to the minimum. But the Government of India has got into the habit of framing Bills on the opposite principles, that is to say, take the maximum powers, make them as vague

as possible and whenever they want, have the power to oppress, as much as they choose. This Bill also, I think, is framed, more or less, on such principles.

As I have said, it is not possible or desirable to have quality control over the entire textile industry, because that will mean quality control over the entire cotton production. Our country produces all kinds of cotton, the worst cotton as well as the best cotton. How can you have complete quality control from top to bottom over all such cotton? Are we to believe that it will be open to the Committee to ban or prohibit cloth made of very poor cotton? Therefore, this quality control should be confined to some sectors only, only to specific sectors, sectors involving exports and also on cloth used for special purposes, like army clothing or for other specialised purposes. Otherwise the people of India may well be left alone to look after the quality of their goods.

SHRI AKBAR ALI KHAN: It will be desirable, though difficult to implement

SHRI K. SANTHANAM: It will be difficult and, I think, also undesirable in the circumstances for Government to take unlimited powers for things which they cannot do properly.

In this connection, I have also the same apprehensions as Mr Arora that because you have passed the Bill for better quality cloth, all the textile millowners will say: "We will produce better cloth and so pay no higher prices." That will be the immediate consequence of our very enthusiastic endorsement of this Bill.

SHRI AKBAR ALI KHAN: That will be effectively controlled. Rise in prices will be controlled.

SHRI K. SANTHANAM: Who will control it? You have seen how from yesterday the price of sugar has been

increased. Every year the prices are increasing. During the last three years, have you ever seen the reduction in price of any article brought about by Government's action?

SHRI R. S. KHANDEKAR (Madhya Pradesh): They have decreased the price of vanaspati. There was a news item the other day.

SHRI K. SANTHANAM: I think the vanaspati industry must have asked for such reduction.

Many hon. Members have pointed out the vagueness of clause 3 of the Bill. Is it not necessary, when you appoint a committee, to say that it will consist of a maximum number of so many members? According to the text of the Bill you can appoint life-members, members for their life-time, and the committee can theoretically become a permanent caucus. Of course, I know that the hon. Minister . . .

SHRI DAHYABHAI V. PATEL: (Gujarat): And then they will have the Kamaraj Plan.

SHRI K. SANTHANAM: Of course, the hon. Minister will say "We are not going to appoint such an unlimited number of members or for unlimited periods of time." But then why should they want the power for appointing an unlimited number of members or for unlimited periods of time? It is the fundamental principle that I am stressing. Such legislation is altogether faulty and should not be brought before any House.

I have already stated that the Bill is vague and now in part (c) of subclause (2) of clause 4, the power given to the Committee is too wide:

"establish, adopt or recognise standard specifications for textiles for the purposes of export and for internal consumption and".

At any rate, if they had put in a provision as 'for such purposes as the Government may prescribe from time

[Shri K. Santhanam.] to time'—or some such thing, then at least there would have been some limit. Now of course, we shall be told that the Government will issue such instructions from time to time. But the obligation to issue them will not be there. Therefore, it will be open to this Committee to take as much power as it feels inclined to do.

Then again in sub-clause (1) of clause 11 it is stated:

"The Committee may, on application made to it or otherwise,"

Why should it not be always on application by somebody? After all, if things go wrong there will be somebody, either the foreigner who ^othis cloth from India or some internal consumer or somebody else, who will find fault with the product. If the whole world is satisfied, who is this Committee to come and say that it is not satisfied? Why should there be this word "or otherwise"? Of course, the power may be used legitimately, but it is possible of abuse and it may be used for harassment.

Then again, in clause 17, the terms are very wide; "... which do not conform to the standards laid by the Committee in respect thereof, should not be exported or sold for internal consumption, the Central Government may, by order published in the Official Gazette, prohibit such export or sale." It is not given to the producer to ask for an arbitration, to ask for the establishment of a technical committee, to question the findings of this body. Supposing a mill for some reason has produced sub-standard cloth. I can understand the Government issuing instructions that it should be stamped as sub-standard cloth atid Bold at a reduced price but here they are empowered to completely prohibit its sale. Of course we shall be asked to believe that the Government is not such an autocratic or oppiessive body and we should trust its judgment Then why should there bo a

Bill? Only there should be one clause saying that the Government may establish a Textiles Committee and endow it with such powers, functions, qualifications and conditions as it may choose to. All these other clauses are useless.

There is one aspect with which I am particularly concerned and that is, how this Bill is going to affect the millions of handloom weavers spread all over the country. We know that the master weavers are oppressing the smaller individual weavers. We know that the Handloom Cooperctive Societies are not very favourably inclined to those who choose to be independent, who choose to make their own cloth. How are we to be sure that the inspectors appointed by this Committee will not become the tools of these vested interests especially in remote areas? If it were at least in big towns, then there will be complaints and there will be some remedy but to say to a handloom weaver in a remote area that his cloth is not of standard quality would practically amount to driving him out of his job. Therefore, I want a proper assurance from the Minister that this quality control will not be applied to the hand-loom sector except where the hand-loom cloth is to be exported and therefore quality has to be ensured to the foreign indentors. So far as the local people are concerned, they know the handloom weavers personally and they know the quality also by actual use. Therefore the consumer here should be left to be the proper judge. As a matter of fact, of the many patterns of sarees produced in Madras no inspector of this Committee can be a proper judge. It is our ladies who can properly judge whether the patterns and the colours are proper or not. So, no such power should be given to this Committee to deal with all these specialised kind of weaving where the consumers and the producers have got intimate relations. Therefore, I am really apprehensive of the possibilities inherent in the Bill and though I would personally like to have the

powers strictly limited, I earnestly hope that the Minister will see to it that all possible abuses are eliminated.

Thank you, Madam.

श्री विमलकुमार मन्नालालजी चौरङ्गिया (मध्य प्रदेश) : हमारे मंत्री महोदय ने टैक्सटाइल कमेटी बिल जो लोक सभा से पास होकर आया है उसको यहां पर पारित कराने के लिये प्रस्तुत किया है। बड़ा उत्साह है उनमें। जब से मैं यहां पर आया हूं, बराबर देख रहा हूं कि कोई भी सत्र ऐसा नहीं जाता जिसमें हमारे माननीय उद्योग मंत्री जी इस बात का प्रयत्न नहीं करते हैं, इस बात का आश्वासन नहीं देते हों कि हम बिल्कुल प्रगति पर जा रहे हैं सब दिशा में। ऐसा लगता है कि बातों से तो जरूर हम बहुत बढ़ते जा रहे हैं। वैसे देखा जाय तो इस काटन के संघ में हमारे यहां पर काफी असें से कई कानून विद्यमान हैं और काटन से संबंधित व्यवसायों को हम हर क्षेत्र में नियंत्रित करते जा रहे हैं। १९४४ का जो हमारा आर्डिनेन्स है, उसको हम परिवर्तित करके नया कानून बना ही रहे हैं लेकिन इसके अलावा जो लम्बी यादी है उसको देखकर ऐसा लगता है कि काटन के क्षेत्र में हमारे कितने आर्डर्स बगैरह हैं :

(1) The Cotton Textile Fund Ordinance, 1944; (2) The Cotton Textile (Control) Order, 1948; (3) The Cotton Textile (Control and Movement) Order 1948; (4) The Cotton Textile (Export and Control) Order 1949; (5) The Cotton Control Order, 1955; (6) The Cotton Textile (Production by Powerlooms) Control Order, 1956; (7) Staple Fibre Control Order 1958; (8) Woollen Textiles (Production and Distribution) Control Order, 1960.

एक्सपोर्ट इन्स्पेक्शन एंड क्वालिटी कंट्रोल एक्ट अभी हाल ही में जो बनाया था वह है ही और उसके बाद इस कानून को हम बना रहे हैं

और हमारा इन सब का लक्ष्य यह है कि काटन संबंधी जितना भी हमारा व्यवसाय है वह ठीक हो, अच्छी क्वालिटी का माल पैदा हो, हमारे उपभोक्ताओं को सस्ता माल मिले और विदेशों में हमारा काटन संबंधी या टैक्सटाइल संबंधी व्यापार खूब अच्छी तरह से चले। इस दृष्टि से मैं माननीय मंत्री महोदय से प्रार्थना करना चाहता हूं कि जो आपने सारे अलग अलग कानून बना रखे हैं, इसकी बजाय अगर मेहरबानी करके एक कान्सालिडेटेड कानून सब का बना दें, तो वह लोगों को समझाने में भी आसानी रहेगी, देखने में भी आसानी रहेगी और उस कान्सालिडेटेड कानून के अंतर्गत ज्यादा अधिकृत अधिकारियों को भी नहीं रखना पड़ेगा और हमारे अधिकारी ज्यादा लाभ दे सकेंगे, ज्यादा काम करवा सकेंगे, और भी कई तरह के लाभ हों सकेंगे। तो इस तरह से जो आपने बहुत से कानून हमारे यहां बना रखे हैं उनके बारे में एक कान्सालिडेटेड कानून अगर बनाया जाय, तो ज्यादा अच्छा होगा।

इसके अतिरिक्त जब से आजादी मिली तब से हमारी सरकार इस बात का बराबर प्रयास करती रही है कि हमारा विदेश में व्यापार बढ़ और हमारे फारेन एक्सचेंज की समस्या हल हो। हमारा जितना विदेशों में रुपया जमा था उसको हजम कर लिया, हजम करने से मेरा मतलब उपयोग करने से है, हमको बाहर से जितना कर्जा मिला वह भी उपयोग में ले लिया और कर्ज के बाद जितना भारत में कर्जा लिया है उसको भी उपयोग में ले लिया जितना कर वसूल किया उसको भी उपयोग में ले लिया फिर भी हमारी जो आकांक्षा है, हमारी जो भूख है वह मिटी नहीं है। हमारी प्लानिंग व्यवस्था किस दिशा में जा रही है, हम नहीं जानते। मगर उस भूख के ऊपर ऐसा लगता है, जैसा गरम लोहे पर एक बूंद पानी का पड़ जाता है उतना ही हम कर पाये हैं, बाकी हमारी भूख अभी तक शांत नहीं हो पाई।

[श्री विमलकुमार मन्नालालजी चौरड़िया]

इसी तरह से जब हमारे एक्सपोर्ट को बढ़ाने और फारेन एक्सचेन्ज ज्यादा प्राप्त करने के लिये १९४९ में आपने गोरवाला समिति निर्यात संवर्धन के लिये नियुक्त की थी, और १९५७ में डी० सूजा समिति बनी और १९६१ में मुदालियर कमेटी बनी। लक्ष्य यही था कि हमारा व्यापार ज्यादा बढ़े, एक्सपोर्ट ज्यादा बढ़े। १९६४ में काटन टैक्सटाइल एक्सपोर्ट प्रमोशन काउन्सिल का निर्माण किया गया, अक्टूबर १९५८ में निर्यात बढ़ाने के लिये इन्सेन्टिव देने की योजना बनी और उसके हिसाब से कार्यवाही की गई और हमारी जो काटन टैक्सटाइल एक्सपोर्ट प्रमोशन काउन्सिल है उसने बगदाद, मोम्बासा, लाओस, रंगून, सिंगापुर, फ्रैंकफर्ट आदि में अपने आफिसेज कायम किये, सब इसी दृष्टि से कि हमारा एक्सपोर्ट बढ़े, काटन का व्यापार बढ़े, काटन अच्छा मिले, उत्पादकों का व्यापार बढ़े। १ सितम्बर, १९६२ को एक व्यापार बोर्ड बनाया गया। निर्यात संवर्धन की सलाहकार समितियाँ बम्बई, कलकत्ता, मद्रास, एर्नाकुलम में बनीं। राज्य व्यापार निगम अलग अपना कार्य कर रहा है और निर्यात गृहों को भी इसलिये मान्यता दी कि भाई जांच पड़ताल करके, सर्टिफाई करके, अपना सिक्का लगाकर ठीक माल भेजें। इसके बाद हमारे ट्रेजरी पर असर हुआ—करोँ में छूट दी गई, ऋण दिये गये, जहाज के भाड़ों में सुविधाएं दी गईं, यह सब हमारी सरकार बराबर करती रही। फारेन कंट्रीज में हमारे इण्डियन ट्रेड मिशन हैं ही उनके द्वारा हम अपना व्यापार बढ़ाना चाहते हैं, इण्डियन एक्सपोर्ट डेलिगेशन हम हमेशा भेजते रहते हैं। अभी हाल में एक डेलिगेशन बाहर होकर आया है और प्रदर्शनियों में हजारों लाखों रुपये खर्च करके चाहते हैं कि हमारे यहां का माल बिके। यह सब हमारे मंत्री जी ने बड़े प्रेम और श्रद्धा के साथ किया कि हमारा व्यापार बढ़े।

परन्तु ऐसा करने के बाद भी हमारे

यहां पर टैक्सटाइल के सम्बन्ध का व्यापार कितना बढ़ा, क्या नहीं हुआ, यह जो १९६१-६२ की एस्टीमेट कमेटी की रिपोर्ट है उस में बताया गया है कि १९५० में जो हमारा व्यापार था वह १ अरब ७ करोड़ ८४ लाख ७० हजार गज कपड़ा विदेश में भेजा गया था और उस के बदले में हमें मिला ६० करोड़, ३३ लाख १५ हजार ६०, प्रति गज १०८ रुपया हम को मिला। हम ने इन सब कानूनों से, इतने डेलिगेशन भेजने के बाद, इतनी कमेटियाँ बनाने के बाद जो प्रोग्रेस की वह यह की कि १९६० में हमारा १ अरब कुछ करोड़ की बजाय ६९ करोड़ ४८ लाख १९ हजार गज कपड़ा रह गया और कीमत के लिहाज से ५४ करोड़ ६९ लाख ९९ हजार रुपये मिले, यानी प्रति गज हम को केवल ००७८ रुपया मिला।

इस में १९६१ के जनवरी से सितम्बर तक के ही आंकड़े हैं जिस के अनुसार प्रति गज ००७९ रुपया मिला। तो हम ने इतना लाखों रुपया खर्च करने के बाद इतनी प्रगति की। हम ने इतने कानून बनाये, जोश व खरोश से भाषण दिये और उस के बाद जब परिणाम देखते हैं तो ऐसा लगता है कि हम १९५० में जितना माल भेजते थे, जिस समय कि हमारे पास इतने कानून नहीं थे, इतनी कमेटियाँ नहीं बनी थीं, इतना इन्सेन्टिव नहीं दिया था, आज हम उस स्थिति तक नहीं पहुँच सके हैं। यह जरूरी है कि बीच में यानी १९५८ में स्थिति खराब हो गई थी लेकिन उस के बाद हम बराबर प्रगति कर रहे हैं ? ऐसा मैं नहीं कहता कि इस को बटुटे-छाते में लिखना पड़ेगा परन्तु इस स्थिति को अगर माननीय मंत्री जी संतोषजनक मान लें, उन के दल वाले मान लें, लेकिन मैं इस को संतोषजनक इसलिए नहीं मानता हूँ क्योंकि हम अभी तक सन् १९५० की स्थिति में नहीं हैं।

आज हम उस स्थिति से भी पीछे हैं। ऐसी स्थिति में ऐसा नाटक करना, ऐसा तो नहीं है, जैसाकि पाकिस्तान ला में कमेटीज का निर्माण होता है और कमेटीज के बारे में पहले से ही बातें तय हो जाती हैं कि अमुक को इसलिए मेम्बर बनाना चाहिये; क्योंकि उसको ओबलाइज करना है। अमुक को डेलोगेशन में भेजना है; क्योंकि उसको ओबलाइज करना है और अमुक को उस कमेटी का मेम्बर बनाना है; क्योंकि उसको ओबलाइज करना है। इस तरह की कमेटीज में, डेलोगेशन्स में इन सारी बातों के बारे में किस तरह से कार्य होता है, जब हम उसका निरूपण करते हैं और सारे परिणाम को देखते हैं तो ऐसा लगता है कि चाहे हम कितने ही कानून बनायें, चाहे हम कितना ही सहयोग दें, उसका परिणाम यह निकलता है जो आप के आँकड़े बतलाते हैं और मैं इस बारे में ज्यादा नहीं कहना चाहता हूँ। इसलिए मैं प्रार्थना करूँगा कि वास्तविक स्थिति क्या है, यह हमें बतलाया जाये। शायद हमारे मंत्री जो कहें कि महंगाई बढ़ गई है और इसकी वजह से हमारा क्वालिटी ठीक नहीं होती और भी कई बातें हैं। लेकिन मैं उनसे पूछना चाहता हूँ कि क्या कारण है हांगकांग प्रगति कर रहा है? क्या कारण है पाकिस्तान प्रगति कर रहा है? क्या कारण है स्पेन प्रगति कर रहा है? क्या कारण है फारमोसा प्रगति कर रहा है? क्या कारण है पुर्तगाल प्रगति कर रहा है—ये छोटे छोटे देश जहाँ पर इतने बुद्धिमान् लोग नहीं हैं, जैसेकि हमारे मनुभाई चाहें हैं। तो ऐसी स्थिति में इन कम बुद्धिमान् लोगों ने अपने यहाँ इतना अधिक व्यापार बढ़ा लिया है और इतने बाजारों से हमको बाहर निकाल दिया है। आज हम देखते हैं कि हमारे मार्केट्स में कमी होती जा रही है।

SHRI MANUBHAI SHAH: Madam Deputy Chairman, I do not want to disturb the hon. Member. I think firstly the Textiles Committee Bill is

being discussed and not the whole export sector and some figures which the hon. Member has given are not quite correct, but I do not want to contradict him.

श्री विमलकुमार मन्नालाल जी चौरड़िया : मैं इस बारे में प्रोटेस्ट करता हूँ। अगर एस्टीमेट कमेटी के फिगर गलत हैं, तो वे ठीक करवाये जाने चाहियें थे। मैं उन्हें गलत नहीं मानता।

SHRI MANUBHAI SHAH: May I suggest that he is discussing all the export trade of the country, except the Textiles Committee Bill? It will perhaps be much more easy if the hon. Member confines himself to the relevant provisions of the Bill. All the facts that he has mentioned relate to the general export trade—this is not the forum for it and there are other occasions—how the exports of different commodities are going up and all sorts of things. I do not want to interfere with his speech, but I do believe that facts may perhaps be adhered to.

श्री विमलकुमार मन्नालाल जी चौरड़िया : श्रीमान्, आपने स्टेटमेंट आफ आबजेक्ट्स में स्पष्टतः लिख दिया है कि व्यापार बढ़ाने के लिए, एक्सपोर्ट बढ़ाने के लिए और काटन टैक्सटाइल का डेवलपमेंट करने के लिए यह बिल ला रहे हैं। लेकिन आज तक आपने जो काम किया है, उसके बारे में कुछ भी स्पष्टीकरण देना नहीं चाहते हैं और उस चीज को साइड ट्रेक कर रहे हैं और आप यह चाहते हैं कि इस स्थिति के बारे में यहाँ पर कोई चर्चा न की जाये, जिसको मैं उचित नहीं समझता हूँ। उपसभापति महोदया, मैं आप से प्रार्थना करना चाहता हूँ कि स्टेटमेंट आफ आबजेक्ट्स में जिन बातों के बारे में कहा गया है, उनके बारे में हमारे माननीय मंत्री जी स्पष्टीकरण दें और जिन बातों के बारे में मैं यहाँ पर कहने जा रहा हूँ उनके बारे में भी बे सदन को बतलायें। आज तक हमने काटन के बारे में कानून बनाये हैं और उसके बारे में

[श्री विमल कुमार मन्नालालजी चौरड़िया]
एस्टीमेट कमेटी ने अपनी रिपोर्ट दे दी है और आपके आंकड़े ही इसके बारे में बतलाते हैं। मुझे अफसोस के साथ कहना पड़ता है कि जब मैं ने आथराइज्ड रिपोर्ट के आंकड़े पढ़ कर सुनाये, तो माननीय मंत्री जी ने मुझ पर झूठा आरोप लगाया जिसे मैं उचित नहीं समझता हूँ। मैं माननीय मंत्री जी से प्रार्थना करूँगा कि वे अपने शब्दों को वापस लें। मैंने जो एस्टीमेट कमेटी के आंकड़े पेश किये हैं, उन्हें वे गलत कहते हैं, जोकि ठीक नहीं है।

THE DEPUTY CHAIRMAN: Any-way, from the objects you can go to the provisions of the Bill now.

श्री विमल कुमार मन्नालालजी चौरड़िया :
जी हाँ, अभी इस बारे में और कहना पड़ेगा, जब तक इसका पूरा हिसाब नहीं हो जाता। इसी तरह से माननीय मंत्री जी ने एक यह कारण भी बताया है कि कम्पिटेशन ज्यादा है। लेकिन मैं यह कहना चाहता हूँ कि जहाँ तक कम्पिटेशन का सम्बन्ध है, यह पहले भी था और आज भी है। क्या कारण है कि आप उस कम्पिटेशन में पीछे रह गये; और लोग आगे बढ़ गये? इस स्थिति का स्पष्टीकरण होना अत्यन्त आवश्यक है और मुझे आशा है कि माननीय मंत्री जी अपने भाषण में इसके बारे में प्रकाश डालेंगे।

दूसरी बात जो मुझे कहनी है वह यह है कि जहाँ तक क्वालिटी का सवाल है जहाँ तक नियंत्रण की व्यवस्था है, उसके बारे में मैं यह कहना चाहता हूँ कि अगर आज कोई ४५ इंच पने की साड़ी खरीदना चाहता है, तो वह एक बार घूमे पर ४० इंच ही रह जाती है। अगर कोई साढ़े पांच गज की साड़ी खरीदना चाहता है तो पहिने के बाद वह ५ गज की ही रह जाती है। क्या कारण है क्वालिटी कंट्रोल होने के बाद भी इस तरह की गड़बड़ियाँ होती हैं?

شری اکبر علیخان : اسی لئے ہم

کنٹرول کے لئے کمیٹی بنا رہے ہیں۔

†[श्री अकबर अली खान : इसलिये हम कण्ट्रोल के लिये कमेटी बना रहे हैं।]

श्री विमल कुमार मन्नालालजी चौरड़िया :
साहब, वह मैं भी समझता हूँ। इससे पहले १९४४ से जो आर्डिनेन्स था, उस समय से आप क्या कर रहे थे? क्या नींद निकाल रहे थे? आज हालत यह है कि जिस कपड़े पर ८० काउंट का माल होना बताया जाता है उसमें ६० काउंट का माल होता है। इस तरह से सारी गड़बड़ होती है, जिसको सरकार को बन्द करना चाहिये। शायद आपके दिल में यह भावना हो गई हो कि मैं विरोधी दल में होने के कारण इस बिल का विरोध कर रहा हूँ। मैं बिल का स्वागत करता हूँ और चाहता हूँ कि इस तरह का कानून बनना चाहिये। कमेटी को पावर्स दी जानी चाहियें कि जो लोग कानून के खिलाफ कार्यवाही करते हैं, उनके खिलाफ सख्ती से एक्शन लिया जाना चाहिये। इतने कानूनों के बाद भी आप जिन कमेटी का निर्माण कर रहे हैं—पहले भी आपने इस संबंध में कानून बनाये थे, कमेटियाँ बनाई थीं, डेलीगेशन बनाये थे और इन सब के बारे में आप हमें बतलायें कि इनका क्या परिणाम हुआ। जब आप हमें इनके बारे में बतलायेंगे, तब हम उन सब चीजों को ध्यान में रख कर इससे भी बढ़िया कानून बना सकेंगे। आप इस तरह के पावर्स किसी भी एक्स आदमी को दे सकते हैं और जो भी ऐसी गैरकानूनी कार्यवाही करेगा उसको देश से निकाल दिया जायेगा। मगर क्या इससे समस्या का हल निकल सकता है? जिसके द्वारा आप कानून को उपयोग में लाना चाहते हैं, उसकी क्या स्थिति है?

इस बिल में हमारे टेक्सटाइल कमिश्नर को चेयरमैन बनाया गया है। टेक्सटाइल कमिश्नर के बारे में एस्टीमेट कमेटी ने क्या रिपोर्ट दी, उसके बारे में थोड़ा सा वर्णन सदन

के सामने कर देना चाहता हूँ। वे पहले ही काम के भार से दबे हुए हैं और अब अगर थोड़ा भार और बढ़ा दिया जायेगा, तो उनको थोड़ी और कठिनाई हो जायेगी, ऐसी मेरी मान्यता है। जहाँ तक टेक्सटाइल कमिशनर को पावर्स देने का सवाल है, उन्होंने स्वयं अपनी पावर्स दूसरों को डेलीगेट कर दी हैं।

"The Textile Commissioner has delegated his own powers under various orders to other officers."

इतना ही नहीं, उसमें यह भी लिखा है :

"The Committee consider that the implementation of some of the important Control Orders has not received sufficient attention from the organisation due to either inadequacy of staff or want of requisite and well-knit enforcing machinery. The growth of unauthorised powerlooms is a point for consideration."

तो मैं माननीय मंत्री जी से पूछना चाहता हूँ कि जिस टेक्सटाइल कमिशनर के कन्वे पर, सिर पर आप भार डालना चाहते हैं उस टेक्सटाइल कमिशनर को एस्टीमेट कमेटी ने सर्टिफिकेट दिया है। उसको इस तरह का सर्टिफिकेट न मिले, उसके बारे में आपने क्या काम किया है? क्या उस कमी को दूर करने के लिए आप इस विधान में उसको अधिकार देने जा रहे हैं? क्या उसका पूरा उपयोग हो सकेगा? यह बात मुझे सम्भव मालूम नहीं देती है और इस स्थिति को दृष्टि में रख कर मैं माननीय मंत्री जी से जानना चाहूँगा कि इसके बारे में आप क्या करना चाहते हैं?

एक आपत्ति, माननीय उपसभापति महोदया और है। जहाँ टेक्सटाइल कमिशनर की ज़िम्मेदारी में कमी दिखलाई दी है, वहाँ उनके आफिस में भी रोटेशन कामों में इतनी सुस्ती से काम होता है कि उसके बारे में कुछ नहीं कहा जा सकता है। हमारी सरकार ने प्रसन्न हो कर आर्डर निकाल दिये थे कि जो

पावरलूम्स गैर-कानूनी तौर पर चलाये जा रहे हैं, अगर वे निश्चित अवधि के अन्दर रुपया जमा कर देंगे, तो उनको लीगलाइज कर दिया जायेगा। हमारे मध्य प्रदेश में बुरहानपुर के कई लोगों ने ट्रेजरी में रुपया जमा कराया और चालान की रसीद नत्वी करके टेक्सटाइल कमिशनर के आफिस में भेज दी। वे लोग समझते थे कि हमारे देश में जनतंत्र है और सब काम फ़ौरन हो जायेगा। लेकिन इस अपेक्षा के बावजूद उन्होंने जो रसीदें वहाँ पर भेजी थीं, वे गायब हो गईं। जब तक उन लोगों ने स्वयं वहाँ जा कर वहाँ के लोगों को खुश नहीं किया, तब तक उनका काम नहीं हुआ। अगर हम यह चाहते हैं कि हमारी व्यवस्था ठीक हो, तो हमें अपनी मशीनरी को दुरुस्त करना चाहिये और कानून के अन्तर्गत काम करना चाहिये।

जहाँ तक इन्स्पेक्शन का सवाल है, गुड्स का इन्स्पेक्शन होना चाहिये और इसके बग़ैर हमारा काम नहीं चल सकता है, ऐसी मेरी मान्यता है। मगर उस इन्स्पेक्शन में कितना वहाँ पर अक्युमुलेशन होता है और प्रति वर्ष अपने यहाँ पर इन्स्पेक्शन के अगर रिकार्ड्स उठा कर देखेंगे, तो मालूम होगा कि जितना इन्स्पेक्शन उन्हें करना चाहिये समय के अन्दर, वह हो नहीं पाता और उससे कई लोगों को कष्ट होता है। ऐसा हम कानून बनायें, तो उसके साथ ही साथ हम यह क्यों न देखें कि हम जिस व्यवस्था को चाहते हैं, उसकी व्यवस्था करें। इन्स्पेक्शन के बारे में हमारे यहाँ पर कितना अक्युमुलेशन हुआ, उसके आंकड़े भी एस्टीमेट्स कमेटी ने दिये हैं। पेज १३ पर दिया है कि उसमें वृद्धि होती गई है। मैं फिर आंकड़े पढ़ दूँगा एस्टीमेट्स कमेटी के तो मंत्री जो कहेंगे कि वे गलत हैं। मैं गलत शब्द सुनने का आदी नहीं हूँ, चाहे वे गलत बोलें तो मैं उस पर आपत्ति नहीं करता।

[श्री विमलकुमार मन्नालालजी चौरङ्गिया]

यह १९५४वीं रिपोर्ट का पेज १३ है और इसमें वृद्धि बताई गई है। फिर कमेटी ने आगे इसके बारे में यह कहा है :

"The Committee are glad to know of the steps taken to improve the inspection service. The Committee suggests that the Committee may lay down a time limit within which the goods offered for inspection would be inspected and the certificates issued."

इस कमेटी की राय के बारे में आपने क्या किया और उसका क्या लाभ हुआ? इसका उत्तर भी हमारे मंत्री महोदय अपने जवाब में देंगे तो अधिक अच्छा होगा।

अब जहाँ तक इस बिल का सवाल है, इस बिल के पहले से यह १९४४ का आर्डिनेंस है। तीन प्रतिशत निर्यात माल पर लेवी ली जाती थी और सारी बातें हैं। जो बिल हमारे यहाँ पर पेश किया था मूल में, उसमें लोक सभा में परिवर्तन भी हुए और परिवर्तन अच्छे हुए, उनकी मैं प्रशंसा करता हूँ। धारा ४(सी) में कमेटी के कर्तव्यों के बारे में बताया गया है ४ (सी) को उन्होंने संशोधित किया है। पुराने बिल में रिफ्रेंस था ट्रेड एण्ड मर्केंडाइज़ ऐक्ट, १९५८ का, तो मैं मंत्री जी से जानना चाहूँगा कि क्या कारण था कि जो पुराने बिल में इस ऐक्ट का रिफ्रेंस दिया था, जिसके अन्तर्गत मार्किंग करने की व्यवस्था रखी थी, वह क्यों हटाया गया? इसका यदि मंत्री जी स्पष्टीकरण करेंगे, तो ज्यादा अच्छा होगा।

इसी तरह से धारा १३ में संशोधन किया गया है और धारा १३ में एक बहुत अच्छा संशोधन किया गया है, जिसके लिये मंत्री महोदय को बहुत बहुत धन्यवाद देता हूँ और वह यह है कि इसमें जो आडिट रिपोर्ट आयेगी, वह सदन की टेबिल पर रखी जायेगी। पहले ऐसी व्यवस्था नहीं थी।

पहले कोई गड़बड़ी हो सकती थी और आडिट रिपोर्ट भी सरकार ही देख करके डिसपोज़ आफ कर सकती थी, मगर अब कम से कम वह सदन की टेबिल पर रखी जायेगी तो फिर चर्चा करने का अवसर आ सकेगा कि कितनी डिबे हुई या क्या हुआ, क्या नहीं हुआ, इन सारी बातों पर।

इसी तरह से धारा १७ में भी जो परिवर्तन किया है, वह ठीक लगता है। धारा १७ में पहले के बिल में जो गलती रह गई थी, संभवतः वह जानबूझ कर रही या ओवर-साइट की वजह से रही, वह गलती यह थी कि उसमें एक पुराने कानून का हवाला दिया गया था, जो कि १८७८ का था। उसमें हवाला यह दिया गया था :

"Has been prohibited under section 19 of the Sea Customs Act, 1878, and all the provisions of the Act shall have effect accordingly."

अब उसको हटा दिया है। उसका हटाना आवश्यक था और इस तरह से जो संशोधन किया गया है, उसके लिये उनको धन्यवाद।

अब जहाँ तक इस विधेयक के अन्य प्रश्नों का सवाल है, सबसे पहली मेरी आपत्ति इसमें यह है कि धारा १ के अनुसार यह जम्मू और काश्मीर पर लागू नहीं होगा। इसके लिये आर्टिकल ३७० का हवाला दिया जायेगा, मगर मैं प्रार्थना करूँगा कि इस सम्बन्ध में शीघ्र कोई ऐसी व्यवस्था होनी चाहिये, जिससे बिलों में यह "एक्सेप्ट जम्मू एंड काश्मीर" शब्द न रहें।

दूसरे इसमें टेक्सटाइल कमेटी कैसी होगी, यह धारा ३ में उल्लिखित है। धारा ३ में यह बताया गया है कि कौन कौन इसके सदस्य होंगे। मैं एक बात अभी भी समझ नहीं पाया। जहाँ तक टेक्सटाइल्स का सवाल है, उसमें मुख्यतः यह देखा जाता है कि किस प्रकार की कपास हो, कितनी लांग स्टेपिज की हो, कैसी हो, उसका सीड कैसा हो,

कहाँ से कैसे जर्मीनेट होगी, किस क्षेत्र में वह पैदा हो सकती है, किसमें नहीं हो सकती है और जब हम ऊपर टाप पर ठीक करना चाहते हैं कि हमारा कपड़ा अच्छा हो, तो यह अत्यंत आवश्यक है कि हम नीचे से देखें कि हम कैसा सीड बोयें, कैसे सीड से हमारा पंपज सर्व हो सकेगा और यह जब तक हम दिमाग में नहीं रखते हैं और उसका हल नहीं निकालते, तब तक हम उस लक्ष्य को प्राप्त कर सकेंगे, यह मेरी समझ में नहीं आता। चाहे जैसी कपास हो हम उससे क्वालिटी मेंटेन कर लेंगे, ऐसी अगर कोई विशेष शक्ति हमारे मिल वालों में या इस कमेटी में आ गई हो, तो मुझे कुछ कहना नहीं है। मगर कैसा सीड हमारा काश्तकार बोयें और उसके आधार पर किस प्रकार की कपास वह प्राप्त करे जिससे अधिक कपड़ा मार्केट हो सके, इस बारे में जब तक हम इसमें व्यवस्था नहीं कर सकते तब तक वह लाभदायक हो नहीं सकता।

इसी दृष्टि से मैं यह चाहूंगा कि कई तरह के सदस्य जब इसमें रहेंगे तो गवर्नमेंट आफ इंडिया के एग्रीकल्चर डिपार्टमेंट के भी एक प्रतिनिधि को इसमें रखना चाहिये जिससे अगर यह तय हो कि इस क्वालिटी की कपास चाहिये, इजिट में अच्छी कपास होती है, इसलिये वहाँ का सीड ले करके हमारे यहाँ पर उसको पैदा करने का प्रयत्न करना चाहिये और जितने गवर्नमेंट के रिसर्च के फार्म हैं, उनमें उसका ट्रायल करना चाहिये तो इस तरह से अगर कृषि विभाग का एक प्रतिनिधि रहेगा तो वह यह बतला सकेगा कि उसमें कृषकों को कठिनाई पड़ सकती है और इस प्रकार उसके डिपार्टमेंट का लाभ उठा करके अच्छी कपास पैदा कराई जा सकती है।

अब धारा ४ में कमेटी के कर्तव्य बतलाये गये हैं और कमेटी के कर्तव्यों में इंस्पेक्शन का जो उल्लेख किया गया है, उसके बारे में

मैं निवेदन कर चुका हूँ कि उससे जो अक्यु-मुलेशन बढ़ता जाता है, उसको रोकने का प्रयास करना चाहिये। उसके बिना हमारा यह कानून लाभदायक नहीं होगा।

धारा ७(३) में फंड के उपयोग के बारे में चर्चा की गई है। उसमें यह बताया है :

"All moneys in the Fund shall be deposited in the State Bank of India or be invested in such securities as may be approved by the Central Government."

जहाँ तक स्टेट बैंक में डिपोजिट का सवाल है, इसमें मुझे कोई आपत्ति नहीं है, लेकिन यदि एप्रूव्ड सिक्योरिटीज में इन्वेस्ट किया जाये और हमारी इस कमेटी का ध्यान व्यापार की तरफ लगाया जाये कि अमूक सिक्योरिटीज में इन्वेस्ट करने पर इतना प्रतिशत व्याज मिलेगा, अमूक सिक्योरिटीज में इन्वेस्ट करने पर इतना व्याज मिलेगा, तो इस प्रकार व्यापार के गोरखबंधों में फंसा करके हम उनका जो मुख्य लक्ष्य है, उससे उनको थोड़ा विचलित करें तो यह उचित प्रतीत नहीं होता। स्टेट बैंक में वह रुपया जमा होगा, तो स्टेट बैंक ही उसका सदुपयोग करेगा। वह भी गवर्नमेंट की ट्रेजरी में डाइरेक्ट या इन्डाइरेक्ट रूप से आने वाला है और ऐसी स्थिति में यह कहना कि गवर्नमेंट की एप्रूव्ड सिक्योरिटीज में इन्वेस्ट करो, कुछ ठीक लगता नहीं। इस व्यापार के गोरखबंधों में डाल करके उनका जो प्रमुख काम है, उसमें धक्का लगेगा, ऐसी मेरी मान्यता है।

धारा १४ में बहुत ही व्यापक अधिकार दिये गये हैं। अभी सन्तानम् साहू ने भी कहा और मैं भी इस धारा १४ को कुछ समझ नहीं पाया कि क्यों इतने व्यापक अधिकार हमारी सरकार देना चाहती है।

[श्री विमलकुमार मन्नालालजी चौरड़िया]

"The Committee may, by general or special order in writing, direct that all or any of the powers or duties which may be exercised or discharged by it shall, in such circumstances and under such conditions, if any, as may be specified in its order, be exercised or discharged also by any officer or employee of the Committee specified in this behalf in the order."

यह साधारण बात देखी गई है कि किसी भी अधिकारी को, किसी भी कमेटी द्वारा अधिकार दिये गये तो उसमें आगे जाकर कमी नहीं आती है, बल्कि उसमें और बढोतरी होती है। जो कमेटी के सदस्य होते हैं, वे प्रत्यक्ष रूप से या अप्रत्यक्ष रूप से ऐसी क्लीक में फंस जाते हैं कि वे यह नहीं चाहते हैं कि उस अधिकारी को नाखुश किया जाये या उसको जो पावर दिया गया है, वह वापस लिया जाये। मैं प्रार्थना करूंगा कि आप एक लिमिट बांध दीजिये कि प्रति वर्ष इसको रेन्यू करवाना पड़ेगा या पुनर्विचार होगा या केवल किसी एक पर्सन के लिये उसको पावर दी जायेगी, लेकिन यदि कमेटी की सारी पावर्स उसको दे दी गईं तो इस तरह के व्यापक अधिकार उसको देना कुछ न्यायसंगत प्रतीत नहीं होता। अधिकार के बिना काम चलता नहीं, मगर हमेशा के लिये उसको स्थायित्व के रूप में देने की जो एक परम्परा चलती जा रही है...

THE DEPUTY CHAIRMAN: How much more time will you take?

श्री विमलकुमार मन्नालालजी चौरड़िया: पांच दस मिनट और लगेंगे।

THE DEPUTY CHAIRMAN: You want five minutes more?

श्री विमलकुमार मन्नालालजी चौरड़िया : कोशिश करूंगा।

THE DEPUTY CHAIRMAN: All right, five minutes.

श्री विमलकुमार मन्नालालजी चौरड़िया: इसमें कुछ बन्धन है क्या ?

उपसभापति : नहीं, बन्धन नहीं है।

श्री विमलकुमार मन्नालालजी चौरड़िया : अगर कुछ इर्रेलेवंट हो तो रोक दीजियेगा।

THE DEPUTY CHAIRMAN: There is also a statement to be made by the Railway Minister.

श्री विमलकुमार मन्नालालजी चौरड़िया : उनका स्टेटमेंट होना हो, तो अभी बैठ सकता हूं। तो इस तरह से इसमें जो व्यापक अधिकार दिये गये हैं, उसको मैं ठीक नहीं समझता।

अब धारा १७ में जो प्रावधान रखा गया है, उसके अनुसार जो गुड्स रिकगनाइज्ड स्टैंडर्ड और स्पेसिफिकेशंस के हिसाब से नहीं होंगी वे विक्री के लिये या निर्यात के लिये रोक दी जायेंगी। यह बिलकुल ठीक है कि जो माल आपके स्पेसिफिकेशंस के हिसाब से न हो, जो स्तर आपने निर्धारित किया है, उसके अनुसार जो माल न हो, उसको विक्री के लिये रोक देना चाहिये। अब मान लीजिये, किसी ने एक हजार गांठ कपड़े की बना ली या ५० गांठ बना ली और हमारे मंत्री महोदय के स्पेसिफिकेशन के हिसाब से वह स्पेसिफिकेशन में फिट नहीं होता, तो उसका हमारे इस कानून के अन्तर्गत यही अर्थ निकलने वाला है कि उसको वह बेच नहीं सकता, निर्यात भी नहीं कर सकता; क्योंकि वह स्पेसिफिकेशन के अन्तर्गत नहीं है, स्टैंडर्ड के मुताबिक नहीं है, उसको प्रोहिबिट कर दिया गया है कि उसे बेचे नहीं। क्या हमारे देश में आज ऐसी स्थिति है कि ऐसे सब-स्टैंडर्ड माल को बेचा नहीं जाये ? क्या उसे कुएं में फेंकने के लिए तैयार हैं, या समुद्र में डालने को तैयार हैं या गंगा जी में बहाने को तैयार हैं ? आखिर इसका कुछ न कुछ विकल्प तो ढूँढना ही पड़ेगा कि इस प्रकार का जो कपड़ा प्रोहिबिट कर रहे हैं, वह काम में आ सके। आप उस पर

लिख दें कि इसकी कीमत २५ प्रतिशत या ५० प्रतिशत कम हो गई है और इसको इसी आधार पर बेच सकते हैं। यह लिखना होगा कि इस इस तरह का ख़राब माल है और कमेटी ने उसके लिये आज्ञा दी है कि वह इतने कम भाव पर बेचा जाये। कितनी भी कंडीशंस आप रखना चाहें, वह रख दें, लेकिन वैसा होना अत्यन्त आवश्यक है नहीं, तो अभी जो व्यवस्था है उसके अन्तर्गत वह कहीं भी बेचा नहीं जा सकेगा; वह कारखाने के गोदाम में पड़ा सड़ता रहेगा, गोदाम का किराया भी नहीं आ सकेगा क्योंकि उसके लिये प्रोहिबिशन हो गया है, सरकार का हुक्म चला गया है कि यह बिलो-स्टैंडर्ड माल है और बेच नहीं सकते हैं।

तो मैं माननीय मंत्री जी से प्रार्थना करूंगा कि अगर वह यह कहें कि यह सब स्पेसिफिकेशंस आ जायेगा, तो यह सम्भव नहीं है। मैं नहीं मानता कि स्पेसिफिकेशंस में सारी बातें आ जायेंगी। अगर ऐसा स्पेसिफिकेशन बन जाये कि सारी बातें आ जायें, तो मुझे कुछ कहना नहीं है, लेकिन दुनिया में जितने आदमी हैं, उनका भी कोई एक स्पेसिफिकेशन नहीं है, ईश्वर भी चाहता है कि सबकी एक तरह की नाक बगैरह हो और सबका एक स्पेसिफिकेशन हो, मगर ऐसा हमें होता दिखाई नहीं देता है। ऐसी स्थिति में अगर मंत्री जी यह कहें कि सबका स्पेसिफिकेशन बनायेंगे और सब बातों का स्पेसिफिकेशन में वर्णन कर देंगे, तो मुझे कुछ शक लगता है कि यह ऐसा नहीं कर सकेंगे। इसलिये यह अत्यन्त आवश्यक है कि इसमें ही यह व्यवस्था होनी चाहिये कि जो माल प्रोहिबिट किया जा रहा है, उसे कमेटी जिन शर्तों पर चाहे उन शर्तों पर बेचने की व्यवस्था हो सके। हां, अगर वह उन शर्तों के बाहर बिके तो फिर उसके लिये तो कोर्ट है ही और दूसरी सारी व्यवस्थाएँ हैं। ऐसी स्थिति में इसमें इस

बारे में कोई व्यवस्था न होना और स्पेसिफिकेशन के आधार पर इतने व्यापक अधिकार लेना, कुछ ठीक नहीं लगता है।

इसके अलावा यहाँ पर धारा १९ ऐसी बनाई है कि उसके अन्तर्गत जितने भी पाप हों—चाहे वे मैन्युफैक्चरर के हों, मिल वालों के हों या किसी के भी हों—पुष्प में परिवर्तित किये जा सकते हैं। मुझे मालूम है कि हमारे यहाँ मध्य प्रदेश में रीजनल कंट्रोलर थे काटन के बारे में और उन्होंने कई व्यापारियों के चालान कर रखे थे, मगर उसकी धारा ऐसी अजीब थी कि चुनाव के दिन आये और वे सब चालान गायब हो गये। कैसे हो गये, क्या हो गया, इसके बारे में इनफ़रेंस ही ड्रा किया जा सकता है, कोई प्रमाण नहीं मिल सकता है। तो यहाँ जो धारा १९ है, उसमें लिखा है :

"No prosecution for any offence punishable under this Act shall be instituted except by or with the consent of the Central Government."

बिना केन्द्रीय सरकार की आज्ञा मिले कोई भी किसी प्रकार का भी दावा, फरियाद या मुकदमा दायर नहीं कर सकते हैं, चाहे मैन्युफैक्चरर ने जितना भी पाप किया हो, जितना भी उसने गुनाह किया हो, लेकिन इस कानून के अन्तर्गत सारी डोर मनुभाई शाह अपने हाथ में रखना चाहते हैं कि जब तक मैं हुक्म नहीं दूंगा, तब तक कुछ नहीं हो सकता है। मेरी समझ में नहीं आता है कि इस तरह का कानून बनाने का मतलब क्या है? इधर तो जनतंत्र भी कहते हैं और उधर मनतंत्र भी लागू करते हैं, जब तक यह तंत्र नहीं हिलेगा, तब तक कुछ नहीं हो सकता है। इस धारा के अन्तर्गत आपने इतने व्यापक अधिकार ले लिये हैं कि जब भी चाहें—चाहे चुनाव के लिये या जिस काम के लिये चाहें—इसका उपयोग कर सकें।

श्री एच० सी० देव (आसाम): चुनाव के लिये ?

श्री बिमलकुमार सन्नलालजी चौरङ्गिया : आप समझ जायेंगे । चूंकि आप राज्य सभा में आ गये हैं, इसलिये ज्यादा चुनाव की बात मालूम नहीं होगी ।

सरदार रघबीर सिंह पंजह्तारी (पंजाब): आप भी आ गये हैं ।

श्री बिमलकुमार सन्नलालजी चौरङ्गिया : मगर जनाब मैं हाल ही में आया हूँ ।

तो इतने व्यापक अधिकार आपने अपने हाथ में रखे हैं । आपने कानून बना दिया है और कानून के अन्तर्गत कमेटी कायम करने वाले हैं तो फिर उसको ही यह सब अधिकार देने में क्या आपत्ति है, क्यों इतने सारे अधिकार अपने हाथ में ही रखते हैं, वैसे ही आपके पास इतना काम है और मंत्रियों की फौज भी घटती बढ़ती रहती है । तो ऐसी स्थिति में एक काम और बढ़ा कर क्यों सिर दर्द मोल लेते हैं । आप यह कहिये कि कमेटी जैसा ठीक समझेगी, वैसा करेगी, लेकिन यहाँ यह है कि जब तक आप से स्वीकृति नहीं मिलेगी, तब तक कमेटी कोर्ट में दावा नहीं कर सकती है या जब तक आपकी स्वीकृति नहीं मिले, तब तक मैनुफैक्चरर भी कोर्ट में नहीं जा सकता है । यह कौन सा न्याय है, किस न्याय के आधार पर आप यह कहते हैं कि मैनुफैक्चरर या कोई जितना भी पाप करे, जब तक हमारा सील-सिक्का नहीं लगेगा, तब तक उसे पाप नहीं माना जायेगा, पुण्य समझा जायेगा । ऐसा प्रावधान विधेयक में करना जनतंत्र को शोभा देने वाली बात मैं नहीं मानता ।

इतना ही नहीं, आजकल यह ट्रेंड चल रहा है कि गवर्नमेंट के अफसर, अधिकारी, जितना भी जुर्म कर लें, लेकिन आप उनको प्रोटेक्शन ही देना चाहते हैं । मैं स्वास्थ्य मंत्री महोदया को धन्यवाद देता हूँ कि कम से कम

उन्होंने अपने विधेयकों में, विधानों में, यह प्रावधान रखा है कि अगर सरकारी कर्मचारी भी कोई गुनाह करे, तो उसके खिलाफ कार्यवाही की जायेगी और उसके खिलाफ सख्त एक्शन लिया जायेगा, चाहे कोई भी हो, सबके लिये एक जैसा है । यह एक बड़ा अच्छा नया स्टेप है और जनतंत्र के लिये आवश्यक है । ब्रिटिश काल में ये सारे प्रोटेक्शन देना उन्होंने आवश्यक समझा होगा, मगर आज जो भी कोई गुनाह करता है, चाहे वह सरकारी कर्मचारी हो, या दरबारी हो, जो कोई भी गलती करता है, उसे सजा मिलनी चाहिये । मगर यहाँ माननीय मंत्री जी चाहते हैं कि ऐसे लोगों को जो कि हमारे काम करने में, डाइरेक्टली या इन-डाइरेक्टली, सहयोग देते हैं, उनको इसके अन्तर्गत प्रोटेक्शन दें । यहाँ यह लिखा है :

"No suit, prosecution or other legal proceeding shall lie against the Committee or any member, officer or employee of the Committee for anything which is in good faith done or intended to be done in pursuance of this Act or of any rule or regulation made thereunder."

इतने व्यापक अधिकार देने की क्या आवश्यकता है ? क्यों आप चाहते हैं कि उनको इतना प्रोटेक्शन दिया जाये ? मैं जानता हूँ कि माननीय मंत्री जी कहेंगे कि सभी कानूनों में ऐसी व्यवस्था चल रही है और पुरानी परम्परा को ही हम चला रहे हैं, लेकिन पुरानी परम्परा में हम क्राउन को मान्यता देते थे, जब कि अब चार शेर को मान्यता देते हैं । अब पुरानी परम्परा हवा हो गई है और हमें अब नई परम्परा को जन्म देना होगा । तो इसके अन्तर्गत यह आवश्यक है कि चाहे वह कमेटी का आदमी हो, सदस्य हो, इम्प्लॉई हो या चाहे गवर्नमेंट में काम करने वाला हो, अगर वह गलत काम करता है, गैरकानूनी काम करता है, तो उसे सजा देनी चाहिये और इसमें दो मत नहीं होना चाहिये । मेरी समझ में नहीं आता है कि क्यों हमारे मंत्री महोदय उन सब गुनाहों को माफ करना चाहते हैं ।

जैसा कि उपसभापति महोदय ने कहा है कि दूसरा कुछ काम भी होने वाला है, इसलिये इन शब्दों के साथ मैं खत्म किये देता हूं और मैं मंत्री महोदय से प्रार्थना करूंगा कि जो सुझाव मैंने दिये हैं, उनको वह अपने ध्यान में रखें और जो सुझाव मैंने दिये हैं उनके अनुसार कार्य करने और जो स्पष्टीकरण मैंने चाहे हैं, उनका जवाब देने का कष्ट करें। कल मेहर चन्द खन्ना साहब से मैंने यह अपेक्षा की थी, वह मेरी मुख्य मुख्य बातों के बारे में कुछ कहेंगे, लेकिन उन्होंने किसी एक भी बात का जवाब नहीं दिया; क्योंकि जो चीजें अनपैलेटेबिल होती हैं, उनको एवायड करने की कोशिश की जाती है, इसलिये मैं मंत्री महोदय से प्रार्थना करूंगा कि जितनी समस्याएँ मैंने उनके सामने रखी हैं, उन सबका उत्तर देने का कष्ट करें, चाहे संक्षिप्त शब्द में उत्तर दें, मगर उत्तर देने का कष्ट अवश्य करें।

**STATEMENT *RE* A TRAIN-BUS
COLLISION NEAR REN STATION
ON 18TH NOVEMBER, 1963**

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI S. V. RAMASWAMY) : On 18th November, 1963 at about 17.23 hours, train No. J 114 Down Goods proceeding from Merta Road to Phulera, just after passing Ren station, collided with a passenger bus at an unmanned level crossing situated between the Up Outer and Home Signals of Ren station.

As a result, the bus was smashed and eight out of the 34 passengers travelling in the bus were killed on the spot. The remaining passengers were in the first instance taken to the Railway hospital at Merta Road for preliminary medical attention. Eleven of these passengers were discharged at Merta Road and the rest, i.e., 15 were sent to Jodhpur for further treatment in the Civil Hospital. According to the latest information, nine persons

are admitted in the hospital of whom five are reported to have been seriously injured.

Relief train with medical van and medical officers of the Railway was rushed from Merta Road and reached the site at 18-47 hrs.

The Divisional Superintendent, Jodhpur and other Divisional Officers of Northern Railway rushed to the site of the accident immediately on receipt of information to assist in relief operations. The District and Police authorities also reached the site shortly after the accident.

The cause of the accident is under investigation and an officers' enquiry has been ordered.

**THE TEXTILES COMMITTEE BILL,
1963—continued**

SHRI MANUBHAI SHAH: I will perhaps take up the detailed reply tomorrow because several points have been made. I only want to thank the House and the hon. Members for the intense interest that they have taken.

On a point of clarification. On the matter which Shri Chordia raised about the Estimates Committee, I just wanted to clarify that he was bringing all the various reports about general exports and the performance, which are entirely contrary to facts. So far as the Estimate Committee's observations of that particular year's performance about textile exports were concerned, I did not say that those facts were wrong. About the overall picture that he was drawing, without any disrespect to anybody I was merely telling him that firstly, in my humble opinion, the debate today was not about all the exports of all commodities to different countries for the last several years but was only about the Textiles Committee. Secondly, there were the figures which he was quoting of various other countries; for instance, he cited the case of